

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

Original Application No. 383 of 2023

President Garden City Residential Welfare Society

...Applicant

Versus

State of Punjab & Others

...Respondents

INDEX

Sr. No.	Particulars	Page no.
1	Affidavit of Er. Lavneet Kumar, Member Secretary, Punjab Pollution Control Board, Nabha Road, Patiala in compliance to order dated 19.05.2025.	1-12
2	Annexure R-1/A A copy of the data sheet prepared by the officer of the Board at the time of visit on 10.06.2025.	13-14
3	Annexure R-1/B A copy of analysis report (of the samples collected on 10.06.2025) dated 20.06.2025.	15
4	Annexure R-1/C A copy of letter no. 205 dated 08.01.2024 vide which Environmental Compensation was imposed upon the project proponent.	16
5	Annexure R-1/D The Board has requested Deputy Commissioner, Ludhiana vide office letter no. 2653 dated 28.10.2024, 2698 dated 05.11.2024, 2775 dated 22.11.2024, 2923 dated 12.12.2024, 2985 dated 23.12.2024 and 81 dated 13.01.2025 for recovery of the amount of Environmental Compensation from the project proponent.	17-28

6	Annexure R-1/E A copy of letter no. 26518/MA dated 18.12.2024 of Deputy Commissioner, Ludhiana vide which aib Tehsildar, Sahnewal has been directed to take necessary action for recovery of Environmental Compensation payment as per rules/regulations.	29-30
7	Annexure R-1/F A copy of letter no. 59/DRA/LRC dated 07.01.2025 of the office of Deputy Commissioner, Ludhiana vide which Naib Tehsildar, Sahnewal was asked to affect the recovery of Environmental Compensation amounting to Rs. 3,55,23,438/- by auctioning the property of the Project Proponent.	31-32
8	Annexure R-1/G and Annexure R-1/H A copy of letter no. 2996 dated 24.12.2024 and 86 dated 13.01.2025 vide which the Board has requested M/s Dynamic Infra Developer Pvt. Ltd. (Project Garden City, Village Dharour, Dehlon Road, Sahnewal, Ludhiana) to deposit Environmental Compensation.	33-34
9	Annexure R-1/I A copy of letter no. 600 dated 23.01.2025 of Naib Tehsildar, Sahnewal written to Deputy Commissioner, Ludhiana with endorsement to Punjab Pollution Control Board.	35-36
10	Annexure R-1/J A copy of letter no. 6776 dated 29.11.2024 with copy of office order no. 466 dated 27.11.2024 vide which EC of Rs. 11,80,000/- has been imposed upon the Project Proponent.	37-43
11	Annexure R-1/K and Annexure R-1/L A copy of reminder letter no. 2983 dated 23.12.2024 and letter no. 84 dated 13.01.2025 to the project proponent to deposit the Environmental Compensation of Rs. 11,80,000/-.	44-45
12	Annexure R-1/M A copy of letter no. 666 dated 25.02.2025 written by Environmental Engineer, Ludhiana to Naib Tehsildar, Sahnewal.	46
13	Annexure R-1/N A copy of reminder letter no. 752 dated 04.03.2025 written by Environmental Engineer, Ludhiana to Naib Tehsildar, Sahnewal.	47
14	Annexure R-1/O English translation of letter no. 711/R dated 04.03.2025 with speaking order dated 18.02.2025 passed by Naib Tehsildar, Sahnewal.	48-53

15	Annexure R-1/P English translation of letter No. 301 dated 20.06.2025 of Naib Tehsildar, Sahnewal vide which the Punjab Pollution Control Board has been requested to assist in identification of land owned by M/s Dynamic Infra Developer Pvt. Ltd.	54-58
16	Annexure R-1/Q A copy of letter no. 4501 dated 15.09.2025 alongwith a copy of office order no.405 dated 11.09.2025 vide which further Environmental Compensation of Rs. 17,55,000/- has been imposed by the Board upon the project proponents	59-69

Date: 17/09/25

Place: Patiala


 (Lavneet Kumar)
 Member Secretary
 Punjab Pollution Control Board
 Nabha Road, Patiala.

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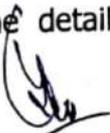
...Respondents

Affidavit of Er. Lavneet Kumar, Member Secretary, Punjab Pollution Control Board, Nabha Road, Patiala in compliance to order dated 19.05.2025.

I, the above-named deponent, do hereby solemnly affirm and state as under:

Respectfully Showeth:

1. That the above-mentioned case is pending for adjudication before this Hon'ble Tribunal. In compliance of various directions issued by this Hon'ble Tribunal in the above-mentioned case, the respondent Punjab Pollution Control Board is filing replies / status reports from time to time.
2. That the Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana has earlier filed the status report in the above-mentioned case on 25.03.2025 in compliance to order dated 11.02.2025 disclosing the action that has been taken against the Project Proponent in respect for recovery of Environmental Compensation levied by the Board. Considering the report dated 23.03.2025 of the Board, this Hon'ble Tribunal has observed that the details concerning the generation of sewage, treatment capacity, gap,



performance parameter of the STP² etc; have not been placed on record. Submission of the applicant was that there is no STP with adequate capacity and that in the approved 9.5 acres area about 100- 150 persons are residing. This Hon'ble Tribunal was pleased to pass an order dated 19.05.2025 thereby directing the Member Secretary, Punjab Pollution Control Board to file an affidavit disclosing the above status. In this regard, the relevant extract of paragraph 9 of the order dated 19.05.2025 is reproduced below for kind perusal and reference.

"9. To ascertain the correct position, we direct the Member Secretary, PPCB to file affidavit disclosing daily generation of sewage from families residing in approved area of 9.5 acres, treatment capacity of the existing STP and its capacity utilization. Member Secretary, PPCB will clearly disclose the gap in daily generation and treatment of STP if gap exists, manner of discharge of surplus sewage which is generated. In that affidavit, PPCB will also disclose sample analysis report of the STP treated discharge. Since a stand has been taken that a sum of Rs. 3, 55, 23, 438 /- has been levied as environmental compensation, therefore, Member Secretary, PPCB will also disclose the steps which have been taken till now to recover this environmental compensation. Let this affidavit be filed within a period of four weeks."

3. That in order to make compliance of the directions of this Hon'ble Tribunal, the site in question was visited and inspected on 10.06.2025 by a team comprising Er. Dharatveer Singh, Assistant Environmental Engineer; Er. Ishmanjot Singh, Assistant Environmental Engineer; and Er. Ajaideep Singh Kullar, Junior Environmental Engineer to verify the functioning of the Sewage Treatment Plant (STP) installed at the project site of M/s Dynamic Infradeveloper Pvt. Ltd., Village Dharour, Dehlon Road, Sahnewal, Ludhiana (Project – Garden City). The observations of the visiting team are mentioned herein below:
 - i. The colony has one common entrance gate for authorized (9.56 Acre) colony and unauthorized (32.4 Acre approx.) with common boundary



3
wall for entire project Garden City (41 acres approx). The roads and sewerage system are connected with each other.

- ii. There are 3 SCO's and 27 houses built and 3 houses under construction in the front 9.56 Acres colony and there are 138 houses and 9 houses are under construction in the rear extended/unauthorized colony of size 32.4 acres approx.
- iii. The STP was not in operation during the visit and no effluents were coming out of the outlet of STP. Upon inspection of STP one water meter was installed at the outlet of the STP and its reading was noted to be 7831.90 KL but no water meter was installed at the inlet of the STP.
- iv. Upon request, STP operator has operated the same and the officers has collected the sample from the inlet as well as outlet of Sewage Treatment Plant on 10.06.2025 and the samples were sent to the laboratory of the Punjab Pollution Control Board at Ludhiana for analysis. The relevant facts with regard to the collection and analysis of samples are given below.
 - a) A copy of the data sheet prepared by the officer of the Board at the time of visit and collection of samples is enclosed as **Annexure R-1/A**.
 - b) The samples were analyzed for the 05 parameters of pH, TSS, COD, BOD, F.Coli and as per the contents of the analysis report, the parameters of TSS & F.Coli were found to be beyond the prescribed limits. A copy of analysis report dated 20.06.2025 is enclosed as **Annexure R-1/B**.
- v. The STP is not of adequate capacity to treat effectively the wastewater generated by the current occupancy of the colony nor for the projected occupancy of the colony and seems to be non-operational from a long time. The capacity of STP needs to be increased.



- 4
- vi. The project proponent could not provide the logbook of inlet and outlet effluent, logbook of energy meter reading of STP, sludge disposal record maintained and design capacity of the STP components.
 - vii. The project proponent has not hired any technical staff/engineer to operate the STP in a technically sound manner. The project proponent has not provided any sludge handling facility/sludge drying beds.
 - viii. Housekeeping around the STP was poor and foul smell was observed near the STP and plantation area.
 - ix. The plantation area was not stagnated. Pipe is used to carry the discharge from the outlet of STP to the plantation area of size approx. 550 sq yards, this plantation area is also inadequate for the disposal of the effluent of the STP. There are around 120 eucalyptus trees of average height around 18 feet.
 - x. No person from the technical staff was present who could effectively operate the STP and provide us details of the technology and design capacity of the STP components.
 - xi. The project proponent has not developed the colony as per the approved layout plan/drawing from the Town Planning Department and is also not following the conditions of license to develop colony issued by the Senior Town Planner, Ludhiana.
 - xii. The entire project is covering an area of 41 acres approximately out of which 9.56 Acres is approved colony which has an STP which is also not of adequate capacity and does not efficiently treat the waste water generated from the colony.
 - xiii. The untreated wastewater generated from the extended part/unauthorized colony is lying stagnated in the sewer lines and manholes through which it partly goes into illegal soakage pits constructed at 5 different locations and is partly lifted using tankers.
- 

- xiv. Upon enquiry from the ⁵ residents, the untreated sewage from the manholes is lifted using tankers and is disposed off at undisclosed locations (frequency of lifting of sewage is twice a week in rainy season and during the rest of the year the frequency of lifting is twice a month).
- xv. The manholes and sewer line needs cleaning and regular maintenance.

Facts regarding adequacy of STP

4. Brief facts, calculations of waste water generation and comments regarding adequacy of existing STP are as under:

- i. **Brief Facts:** The colony has one common entrance gate for authorized (9.56 Acre) and unauthorized (32.4 Acre approx.) with common boundary wall for the entire project Garden City (41 acres approx.). The roads and sewerage system are connected with each other. There are 3 SCO's and 27 houses built and 3 houses under construction in the front 9.56 Acre authorized colony and there are 138 occupied houses, 21 occupied SCO's and 9 houses are under construction in the rear extended/unauthorized colony of size 32.4 acre approx.
- ii. **Calculation of wastewater discharge:** In an authorized area of 9.56 acres, at present 27 plots out of total 70 plots are occupied. As per the calculations, STP of capacity approximately 45 KLD is required to treat domestic sewage generated only from authorized portion of the residential colony considering present occupancy of 27 plots (15 persons per plot) in an area of 9.56 acres. The calculations are tabulated below:

No. of occupied plots	27 Plots @ 15 residents each per plot	405 persons
Commercial Plots	3 shops @ 2 persons	6 persons
Flow for 405 residents Considering 135 ltr/ person/day & 6 persons @ 45 ltr/day (shops)	405 @ 135 lit./person/day 6 persons @ 45 ltr/day (shops)	54.675 M3/day 0.27 M3 /day
Total domestic water		54.945 M3/day



6

required		
Waste water generation @ 80 % of the total domestic water i.e. 43.956 KLD (Appox. 45 KLD)		

The calculations of waste water discharge considering total population of residential colony (i.e 9.56 acres authorized and 32.4 acres unauthorized portion) are tabulated below:

No. of houses	165 houses @ 15 residents each per house	2475
Commercial Plots	24 shops @ 2 persons	48
Flow for 2475 residents Considering 135 ltr/person/day & 48 persons @ 45 ltr/day (shops)	2475 @ 135 lit./person/day 48 persons @ 45 ltr/day (shops)	334.125 M3/day 2.16 M3 /day
Total domestic water required		336.285 M3/day
Waste water generation @ 80 % of the total domestic water i.e. 269.028 KLD (Appox. 270 KLD)		

iii. Adequacy of existing STP and gap in treatment of wastewater:

Present capacity of STP i.e 20 KLD is in-adequate not only for the entire residential colony but also for authorized portion of 9.56 acres. Furthermore, land developed as per Karnal Technology having an extent of 550 sq yards is not adequate for the discharge of treated effluent of present occupancy. There is a gap of approximately 250 KLD in the STP capacity required to be provided for the present discharge considering entire population of complete project.

iv. Manner of discharge of surplus sewage:

The untreated wastewater generated from the colony was partially discharged into illegal soakage pits constructed at 05 different location and partly lifted through tankers.

Steps taken to recover Environmental Compensation:

5. That the Board has imposed Environmental Compensation amounting to Rs. 3,55,23,438/- upon M/s Dynamic Infra-developer Pvt. Ltd (Project Garden City, Village Dharour, Dehlon Road, Sahnewal, Ludhiana) for violation of the

7
provisions of the Water (Prevention and Control of Pollution) Act, 1974 vide letter no. 205 dated 08.01.2024, a copy of which is enclosed as **Annexure R-1/C**. The Board has taken following steps to recover the amount of Environmental Compensation amounting to Rs. 3,55,23,438/- imposed upon the Project Proponent (respondent No.4):

- i. The Board has requested Deputy Commissioner, Ludhiana vide office letter no. 2653 dated 28.10.2024, 2698 dated 05.11.2024, 2775 dated 22.11.2024, 2923 dated 12.12.2024, 2985 dated 23.12.2024 and 81 dated 13.01.2025 (**Annexure R-1/D**) to issue the following directions:
 - a) To the Registrar cum Tehsildar, Revenue Department, Ludhiana not to register any sale deed (title deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board.
 - b) To the Revenue Department for recovering the amount of Rs. 3,55,23,438/- imposed as Environmental Compensation by the Board to be recovered under arrears of land revenue by laws.
- ii. The Deputy Commissioner, Ludhiana vide office letter no. 26518/MA dated 18.12.2024 (**Annexure R-1/E**) has directed the Naib Tehsildar, Sahnewal to take necessary action for recovery of payment as per rules/regulations. Naib Tehsildar, Sahnewal has processed the case to take the permission for auction of property of the Project Proponent to recover the EC amount of Rs. 3,55,23,438/-. The office of Deputy Commissioner, Ludhiana vide letter no. 59/DRA/LRC dated 07.01.2025 (**Annexure R-1/F**) has informed the Naib Tehsildar, Sahnewal to affect the recovery of Environmental Compensation amounting to



Rs. 3,55,23,438/- ⁸ by auctioning the property of the Project Proponent.

- iii. The Board has requested M/s Dynamic Infra Developer Pvt. Ltd. (Project Garden City, Village Dharour, Dehlon Road, Sahnewal, Ludhiana) vide office letter no. 2996 dated 24.12.2024 and 86 dated 13.01.2025 (**Annexure R-1/G and Annexure R-1/H**) to deposit the Environmental Compensation of Rs. 3,55,23,438/- immediately, but no amount has been deposited by the Project Proponent in the office of the Board so far.
- iv. In compliance to directions of Deputy Commissioner, Ludhiana as contained in letter no. 59/DRA/LRC dated 07.01.2025, Naib Tehsildar, Sahnewal vide letter no. 600 dated 23.01.2025 (**Annexure R-1/I**) informed the office of Deputy Commissioner, Ludhiana with endorsement to Punjab Pollution Control Board that vide letter no. 513/R dated 16.01.2025 Kanungo, Sahnewal has been requested to enter report on the land records of the Project Proponent and accordingly, report was entered in the Khata no. of Project Proponent i.e. 96/101, 301/331, 234/250, 235/251, 377/412, 447/487, 450/490, 451/491, 454/495, 458/499, 479/510, 493/540, 531/580, 534/583, 556/613, 466/507 land measuring 59-7 out of total land 185-10, in the year of 2024-25 vide report no.196 dated 14.01.2025 and was marked for auctioning conducted on 15.01.2025. As per the report no. 197 dated 15.01.2025, the officers of the Revenue Department along with officers of Punjab Pollution Control Board gathered for auctioning and total land of 59-7 in response to EC amount of Rs. 3,55,23,438/- was attached vide report no. 204 dated 21.01.2025.



- v. In addition to the above, the Board has imposed EC of Rs. 11,80,000/- for the period of 01.12.2023 to 23.07.2024 vide office order no. 466 dated 27.11.2024 upon the Project Proponent and the same was conveyed to the Project Proponent vide letter no. 6776 dated 29.11.2024 **(Annexure R-1/J)** with the request to deposit the Environmental Compensation of Rs. 11,80,000/-. Reminder was issued vide office letter no. 2983 dated 23.12.2024 and 84 dated 13.01.2025 **(Annexure R-1/K and Annexure R-1/L)** to deposit the above said EC amount with the office of the Board, but no amount has been deposited by the Project Proponent in the office of the Board so far.
- vi. In compliance to orders dated 11.02.2025 of this Hon'ble Tribunal, the concerned Environmental Engineer, Ludhiana has written a letter bearing no. 666 dated 25.02.2025 to Naib Tehsildar, Sahnewal to clarify the following points at the earliest:
1. Legal basis and authority under which the recovery notice was affixed in the colony directing recovery from residents.
 2. Details of any action initiated against M/s Dynamic Infra-developer Pvt. Ltd. for EC recovery including any attachment / seizure proceedings against their assets.

A copy of letter no. 666 dated 25.02.2025 is enclosed as **Annexure R-1/M**. A reminder letter was written to Naib Tehsildar, Sahnewal vide letter no. 752 dated 04.03.2025 for necessary action. A copy of letter no. 752 dated 04.03.2025 is enclosed as **Annexure R-1/N**.



- vii. In reply to the above letter of the Environmental Engineer, Ludhiana, the Naib Tehsildar, Sahnewal vide letter no. 711/R dated 04.03.2025 has informed the office of Punjab Pollution Control Board, Ludhiana that in advertent mistake has occurred due to oversight and despite due diligence and notice was issued to the President, Garden City Residential Welfare Society in spite of Dynamic Casting Pvt Ltd. / Dynamic Infra-developer Pvt. Ltd. which owned the Garden City. The Naib Tehsildar, Sahnewal has further clarified the property which has been attached in the daily diary register of Patwari vide report no.204 dated 25.01.2025 is of Dynamic Casting Pvt Ltd. / Dynamic Infra-developer Pvt. Ltd., which is correct as per record. The Nail Tehsildar, Sahnewal has further mentioned in the letter that a speaking order dated 18.02.2025 in this regard has been passed and the concerned officer has been warned to remain careful in future and necessary correction in exercise of powers u/s 15 A of the Land Revenue Act, 1987 has been made for effecting the recovery as Arrears of Land Revenue from Dynamic Casting Pvt Ltd. and the earlier notice has been withdrawn. English translation of the copy of letter no. 711/R dated 04.03.2025 with speaking order dated 18.02.2025 passed by Naib Tehsildar, Sahnewal is enclosed as **Annexure R-1/O**.
- viii. The concerned Environmental Engineer, Regional Office-2, Ludhiana has filed reply in compliance to order dated 11.02.2025 before this Hon'ble Tribunal.
- ix. The concerned Regional Office of Punjab Pollution Control Board at Ludhiana has written letters No. 1351 dated 22.05.2025, 1521 dated 02.06.2025, 1609 dated 09.06.2025, 1632 dated 16.06.2025, and 1778 dated



24.06.2025 to Naib Tehsildar, Sahnewal for recovery of the amount of Environmental Compensation.

- x. That despite repeated notices, reminders, and communications (vide PPCB letters No. 1351 dated 22.05.2025, 1521 dated 02.06.2025, 1609 dated 09.06.2025, 1632 dated 16.06.2025, and 1778 dated 24.06.2025), no effective cooperation has been extended by the office of Naib Tehsildar, Sahnewal for expeditious execution of attachment and auction proceedings as required under the Punjab Land Revenue Act, 1887.
- xi. Naib Tehsildar, Sahnewal vide letter No. 301 dated 20.06.2025 has again asked the Punjab Pollution Control Board to assist in identification of the land owned by M/s Dynamic Infradeveloper Pvt. Ltd. English translation of letter no. 301 dated 20.06.2025 is enclosed as **Annexure R-1/P**.
- xii. Though recovery proceedings as arrears of land revenue have been initiated through Deputy Commissioner, Ludhiana and Naib Tehsildar, Sahnewal, but till date, no conclusive auction has been conducted, nor any recovery of EC has been made.
- xiii. The Board has further imposed Environmental Compensation amounting to Rs. 17,55,000/- for the period of violation from 24.07.2024 to 09.07.2025 vide office order no. 405 dated 11.09.2025 upon the Project Proponent and the same was conveyed to the Project Proponent vide letter no. 4501 dated 15.09.2025 with the request to deposit the Environmental Compensation of Rs. 17,55,000/- with the office of the Board. A copy of letter no. 4501 dated 15.09.2025 alongwith a copy of office



order no.405 dated ¹²11.09.2025 is enclosed as **Annexure R-1/Q.**

- 6) That the Punjab Pollution Control Board is making sincere efforts to recover the amount of Environmental Compensation from the Project Proponent and the same will be recovered in due course of time.
- 7) That the status report is submitted in compliance to order dated 19.05.2025 for kind consideration of the Hon'ble Tribunal.



Deponent

Date: 17/09/25
Place: Patiala

(Lavneet Kumar)
Member Secretary
Punjab Pollution Control Board
Nabha Road, Patiala.

VERIFICATION:

I, the above-named deponent, do hereby verify that the contents of this affidavit are true and correct to the best of my knowledge and belief, based on official records. No part of it is false, and nothing material has been concealed therein.



Deponent

Date: 17/09/25
Place: Patiala

(Lavneet Kumar)
Member Secretary
Punjab Pollution Control Board
Nabha Road, Patiala.



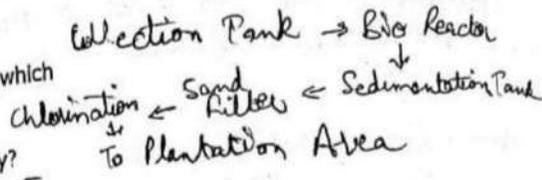
PUNJAB POLLUTION CONTROL BOARD
Regional Office-II, E-648-B, Phase-5, Focal Point, Ludhiana.
DETAILS OF BE SUPPLIED FOR THE COLLECTION OF SAMPLE
PART-A

1. Name & Address of the Project Garden City, Dynamic Infra,
Sahnewal
2. Raw material used Raw Sewage
3. Date & time of collecting Sample
4. i. Product Treated Sewage
- ii. Processes involved Treatment of Sewage
5. i. Give the name of the processes in operation at the time of sampling STP
- ii. The number of wastewater streams from different processes along with discharge of each. From multiple households
6. i. Quantity of Domestic effluent discharge per hour (in liters)/m³/day. About 12L/min
- ii. Is the discharge of Domestic effluent continuous on intermittent and it intermittent, date & time of its discharges Intermittent
- iii. Is the quantity and quality of domestic effluent from different streams uniform through out or not.
- iv. Present method of disposal of domestic effluent. On to Plantation after treatment
around 500 sq yard with around
100 trees.
7. i. Working hours
- ii. Closed day
8. Number of outlets through which domestic effluent is discharged/carried outside the STP. 1
9. Name of the occupants/representative of the STP with designation present at the time of sampling. No representative with technical
knowledge of STP operation was
present
10. Process not working at the time of sampling & why?
11. Parameters to be analyzed.
12. Sample preserved for (tick)

	E-50	E-51	
i. Organic parameter (freezer below 4 ^o C)	I-1	O-1	Parameters to be analyzed. <input checked="" type="checkbox"/> pH, TSS, BOD and COD <input checked="" type="checkbox"/> F.Coll
ii. Metals (pH less than 2 with HNO ₃)	I-2	O-2	
iii. Cyanide (pH above 10 with NaOH)			
iv. Oil & grease (separate 1 Lt. sample glass bottles & freeze)			
v. Others			

13. Details visuals report of Water & Air

14. i. Name the components of the STP which were working.



ii. If any component was not working why?

15. Date & time of collecting the sample

16. Temperature in °C
a) Air/Sample 41°C - Air

17. Colour and odour of the sample

Sample - 30°C
 Inlet - Medium greyish with foul odour
 Outlet - light yellowish, no odour
 Grab

18. Type of sample collected grab or composite.

19. Point of sample collection

Inlet - Collection tank
 Outlet - Pipe for plantation watering

20. Remarks:-

Signature of Complainant
 10/6/2025

Signature of Field Officers
 Pshungat Singh

NOTE:-

i. The samples of domestic effluent of M/s _____

_____ from the point mentioned at Sr. No. 18 above was collected in the presence of Sh. _____ occupier

representative of the STP/placed in dry empty container after explaining the provisions of section 21 of the Water (Prevention & Control of Pollution) Act, 1974 to them. No request to send the sample to the State Water Laboratory under section 52 (i) if the said Act has been made by occupier/representative of the industry. The sample was stirred and placed in dry bottle/dry bottles and sealed _____ hearing inscription of AEE.

- 1) _____
- 2) _____
- 3) _____
- 4) _____

Signature of the occupant/Representative of the STP with Designation

Signature of the Officer official collecting the sample

Received sealed/unsealed and preserved sample on _____ at _____ through Sh. _____

BOARD ANALYST Patiala



Ph. 0161-2676350

Pollution Control Board
Zonal Laboratory, E-648-B, 2nd Floor,
Phase-5, Focal Point, Ludhiana.

E-mail: lls@pccblh.com**Water Analysis Report**

1. Laboratory Sample no.: E 40/Zonal Lab/2025
2. Name of Industry : M/s Garden City, Dynamic Infra, Sahnewal, Ludhiana
3. Name of Sample Collecting Officer : Er. Ishmanjot Singh, AEE
4. Type of Sample : Grab
5. Date of Sample Collection : 10.06.2025
6. Date of Receiving: 10.06.2025
7. Method Followed IS 3025/ methods of APHA

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਨ ਕੰਟਰੋਲ ਬੋਰਡ
ਜ਼ੋਨਲ ਲੈਬ-2, ਲੁਧਿਆਣਾ
ਏ.ਈ.ਬੀ - I, II, III, IV
ਡਾਇਰੀ ਨੰਬਰ..... 1771
ਮਿਤੀ..... 03/06/2025, ਨਵੀਂ ਡਾਕ

Results:

Sr. No.	Parameters	Inlet (Collection Tank)	Outlet (Pipe for plantation watering)
1.	pH	7.4	7.7
2.	Total Suspended Solids (mg/l)	212	118
3.	Chemical Oxygen demand (mg/l)	440	100
4.	Bio-chemical Oxygen Demand (mg/l)	140	24
5.	F.Coli	27,00,000	54,000

Remarks :-

1. No specific standards are prescribed as per EPA, However if any stringent/other standards have been imposed by the board, the same shall prevail.

J. Singh
20/06/2025
Junior Scientific Officer,
Zonal Lab, Ludhiana

Dated 20/06/2025

Encls. No. 1244-46

A copy of the above is forwarded to the following for information and necessary action please along with data sheet:-

1. The Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana.
2. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-1, Ludhiana.
3. The Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana.

M. Singh
Scientific Officer,
Zonal Lab, Ludhiana
10/6/25



Punjab Pollution Control Board

Zonal Office-I

E-648 B, Focal Point, Phase-5, Ludhiana

E-mail: ppcbzo1@gmail.com
4673709

Tel. 0161-

349

No. 205

Regd.

Date 8/1/24

To

M/S Dynamic Infradeveloper Private Limited
Garden City Colony, Sahnewal Ludhiana
30/27, 1st Floor, East Patel Nagar, New Delhi-08

Sub:- Imposition of Environmental Compensation for violations of the Provisions of Water (Prevention and Control of Pollution) Act, 1974.

Ref:- This office letter no. 6325-27 dated 1.11.2023

It is intimated that the above said colony was issued notice to issue directions u/s 33-A of the water (Prevention & Control of Pollution) Act, 1974 as well as notice for imposition of Environmental Compensation (EC) with an opportunity of personal hearing before Worthy Chairman of the Board on 09.10.2023 and proceeding of the same were conveyed vide above referred letter. The following decision w.r.t. Environmental Compensation amongst other decisions was taken in the said hearing:-

Environmental Compensation for the damage caused to the environment shall be imposed to the Project Proponent. The Environmental Engineer, Regional Office shall calculate the Environmental Compensation to be imposed, for approval.

In the light of above said decision, the matter was considered by the Competent Authority of the Board and it has been decided to impose Rs. 3,55,23,438/- (Rs. Three Crore Fifty Five Lakhs Twenty Three Thousand Four Hundred and Thirty Eight) as Environmental Compensation as per the formula prescribed Central Pollution Control Board for the damage caused to the Environment by the Project Proponent

As such, it is requested to deposit the above amount as Environmental Compensation immediately to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana

This issues with the approval of the Competent Authority of the Board.

Addl. Senior Environmental Engineer

Enclat No

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana for information and necessary action please

Addl. Senior Environmental Engineer



PPCB/RO-2/No. 2653

Dated: 28/10/2024

Reminder-1

To

The Deputy Commissioner,
Ludhiana.

Subject: Direction u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 as amended in 1988 - M/s Garden City, Village Dharaur, outside Octroi, Dehlon Road, Sahnewal, Ludhiana.

Reference: Board's Letter no. 4230 dated 23.07.2024 and this office letter no. 1994 dated 16.08.2024.

In regard to the above, it is submitted that OA no. 383 of 2023 titled as "President Garden City Residential Welfare Society Versus State of Punjab" is pending in the Hon'ble NGT. As per orders of Hon'ble NGT Board has issued directions u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 vide letter no. 5678-82 dated 14.07.2016 to the project proponent of M/s Dynamic Infradeveloper Pvt. Ltd (Project Garden City, Village Dharaur, Dehlon Road, Sahnewal, Ludhiana) with following directions to the revenue authorities of District Ludhiana, which is reproduced as under:

"That the Registrar-cum Tehsildar, Revenue Department Dehlon to be directed not to register any sale deed (Title deed)/ mutation etc. of any plot/house SCO/other establishment in the colony till the written permission of the Board."

The Revenue authorities, were again requested to send the compliance of the above said directions vide Board's letter no. 3482-83 dated 11.09.2017.

Thereafter, the Competent Authority of the Board issue directions to revenue authorities u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 as amended in 1988 vide Boards Letter no. 4587-91 dated 01.10.2018 to comply with the following directions to allow registrations of sale deed (Title deed)/ mutation etc to the 9.56 acre approved colony as under:

"That the Registrar-cum Tehsildar, Revenue Department Dehlon to be directed to allow to allow registrations of sale deed (Title deed)/ mutation etc of any plot/house SCO/other establishment in the approved colony measuring 9.56 acre area only developed by M/s Garden City, Village Dharaur, Outside Octroi, Dehlon Road, Sahnewal, Ludhiana. The directions earlier issued vide letter under reference will remain applicable for the adjoining unauthorized colony measuring 40 acres."

The colony was visited by the officer of the Board on 07.07.2023 and it was observed that the construction of 40 acres unapproved land is going on which is in violation of the directions issued by the Board vide Board's Letter no 5678-82 dated 14.07.2016 and 4587-91 dated 01.10.2018 in spite of directions issued by Board to revenue authorities.

The project proponent of colony was issued notice to issue directions u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 as well as notice for imposition of environmental compensation with an opportunity of the personal hearing before the Chairman of the Board on 09.10.2023 in which it was decided revenue

Environmental Engineer,
Punjab Pollution Control Board
Regional Office-II, Ludhiana.

authorities shall confirm the compliance of earlier directions issued by the Board on 01.10.2018.

826

18

Further, the project proponent was given personal hearing before the Chairman of the Board on 23.07.2024, wherein it was decided that Since the directions issued by the Board against the project proponent have not been complied, the Deputy Commissioner, Ludhiana be requested to issue necessary directions to the Registrar-Cum-Tchsildar, Revenue Department, Ludhiana not to register any sale deed (title deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board and submit compliance thereof the concerned authorities to submit the compliance of the directions, failing which action according to law will be taken.

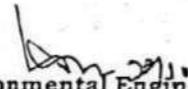
It is pertinent to mention here that Hon'ble NGT orders dated 22.10.2024 has passed an order vide which it has been stated that PPCB, by order dated 08.01.2024, has imposed the EC of Rs. 3,55,23,438/- upon respondent no.4. Punjab Pollution Control Board will take immediate prompt action for recovery of the EC if there is no legal hindrance in this regard and file an affidavit disclosing the steps which have been taken to recover the EC.

It is therefore once again requested to your good office for issuance of necessary directions to the Registrar-Cum-Tchsildar, Revenue Department, Ludhiana not to register any sale deed (title deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board, please.

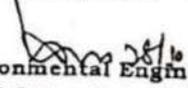
DA/- As Above

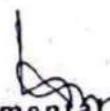
Endst. no. 2654

Dated 28/10/2024


Environmental Engineer,
Regional Office-2, Ludhiana

A copy of the above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control board, Zonal office-I, Ludhiana for information, please.


Environmental Engineer,
Regional Office-2, Ludhiana


Environmental Engineer
Punjab Pollution Control Bo.
Regional Office-II, Ludhiana



PPCB/RO-2/No.2698.

Dated: 05/11/2024

Reminder-2

To

The Deputy Commissioner,
Ludhiana.

Subject: Direction u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 as amended in 1988 - M/s Garden City, Village Dharaur, outside Octrol, Dehlon Road, Sahnewal, Ludhiana.

Reference: Board's Letter no. 4230 dated 23.07.2024 and this office letter no. 1994 dated 16.08.2024 & 2653 dated 28.10.2024.

In regard to the above, it is submitted that OA no. 383 of 2023 titled as "President Garden City Residential Welfare Society Versus State of Punjab" is pending in the Hon'ble NGT. As per orders of Hon'ble NGT Board has issued directions u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 vide letter no. 5678-82 dated 14.07.2016 to the project proponent of M/s Dynamic Infradeveloper Pvt. Ltd (Project Garden City, Village Dharaur, Dehlon Road, Sahnewal, Ludhiana) with following directions to the revenue authorities of District Ludhiana, which is reproduced as under:

"That the Registrar-cum Tehsildar, Revenue Department Dehlon to be directed not to register any sale deed (Title deed)/ mutation etc. of any plot/house SCO/other establishment in the colony till the written permission of the Board."

The Revenue authorities were again requested to send the compliance of the above said directions vide Board's letter no. 3482-83 dated 11.09.2017.

Thereafter, the Competent Authority of the Board issue directions to revenue authorities u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 as amended in 1988 vide Boards Letter no. 4587-91 dated 01.10.2018 to comply with the following directions to allow registrations of sale deed (Title deed)/ mutation etc to the 9.56 acre approved colony as under:

"That the Registrar-cum Tehsildar, Revenue Department Dehlon to be directed to allow to allow registrations of sale deed (Title deed)/ mutation etc of any plot/house SCO/other establishment in the approved colony measuring 9.56 acre area only developed by M/s Garden City, Village Dharaur, Outside Octrol, Dehlon Road, Sahnewal, Ludhiana. The directions earlier issued vide letter under reference will remain applicable for the adjoining unauthorized colony measuring 40 acres."

The colony was visited by the officer of the Board on 07.07.2023 and it was observed that the construction of 40 acres unapproved land is going on which is in violation of the directions issued by the Board vide Board's Letter no.5678-82 dated 14.07.2016 and 4587-91 dated 01.10.2018 in spite of directions issued by Board to revenue authorities.

The project proponent of colony was issued notice to issue directions u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 as well as notice for imposition of environmental compensation with an opportunity of the personal hearing before the Chairman of the Board on 09.10.2023 in which it was decided revenue

Environmental Engineer,
Punjab Pollution Control Board
Regional Office-II, Ludhiana

20
 authorities shall confirm the compliance of earlier directions issued by the Board on 01.10.2018.

Further, the project proponent was given personal hearing before the Chairman of the Board on 23.07.2024, wherein it was decided that since the directions issued by the Board against the project proponent have not been complied, the Deputy Commissioner, Ludhiana be requested to issue necessary directions to the Registrar-Cum-Tehsildar, Revenue Department, Ludhiana not to register any sale deed (title deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board and submit compliance thereof the concerned authorities to submit the compliance of the directions, failing which action according to law will be taken.

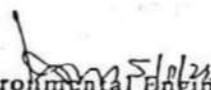
It is pertinent to mention here that Hon'ble NGT orders dated 22.10.2024 has passed an order vide which it has been stated that PPCB, by order dated 08.01.2024, has imposed the EC of Rs. 3,55,23,438/- upon respondent no.4 Punjab Pollution Control Board will take immediate prompt action for recovery of the EC if there is no legal hindrance in this regard and file an affidavit disclosing the steps which have been taken to recover the EC.

It is therefore once again requested to your good office for issuance of necessary directions to the Registrar-Cum-Tehsildar, Revenue Department, Ludhiana not to register any sale deed (title deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board, please.

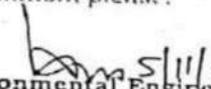
DA/- As Above

Endst. no. 2699

Dated 05/11/2024


 Environmental Engineer,
 Regional Office-2, Ludhiana

A copy of the above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control board, Zonal office-1, Ludhiana for information, please.


 Environmental Engineer,
 Regional Office-2, Ludhiana


 Environmental Engineer,
 Punjab Pollution Control Board
 Regional Office-II, Ludhiana



PPCB/RO-2/No.2775.....

Dated: ...22/11/24.

Reminder-3

To

The Deputy Commissioner,
Ludhiana.

Subject: Direction u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 as amended in 1988 - M/s Garden City, Village Dharaur, outside Octroi, Dehlon Road, Sahnewal, Ludhiana.

Reference: Board's Letter no. 4230 dated 23.07.2024 and this office letter no. 1994 dated 16.08.2024, 2653 dated 28.10.2024 & 2698 dated 05.11.2024.

In regard to the above, it is submitted that OA no. 383 of 2023 titled as "President Garden City Residential Welfare Society Versus State of Punjab" is pending in the Hon'ble NGT. As per orders of Hon'ble NGT Board has issued directions u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 vide letter no. 5678-82 dated 14.07.2016 to the project proponent of M/s Dynamic Infradeveloper Pvt. Ltd (Project Garden City, Village Dharour, Dehlon Road, Sahnewal, Ludhiana) with following directions to the revenue authorities of District Ludhiana, which is reproduced as under:

"That the Registrar-cum Tehsildar, Revenue Department Dehlon to be directed not to register any sale deed (Title deed)/ mutation etc. of any plot/house SCO/other establishment in the colony till the written permission of the Board."

The Revenue authorities were again requested to send the compliance of the above said directions vide Board's letter no. 3482-83 dated 11.09.2017.

Thereafter, the Competent Authority of the Board issue directions to revenue authorities u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 as amended in 1988 vide Boards Letter no. 4587-91 dated 01.10.2018 to comply with the following directions to allow registrations of sale deed (Title deed)/ mutation etc to the 9.56 acre approved colony as under:

"That the Registrar-cum Tehsildar, Revenue Department Dehlon to be directed to allow to allow registrations of sale deed (Title deed)/ mutation etc of any plot/house SCO/other establishment in the approved colony measuring 9.56 acre area only developed by M/s Garden City, Village Dharaur, Outside Octroi, Dehlon Road, Sahnewal, Ludhiana. The directions earlier issued vide letter under reference will remain applicable for the adjoining unauthorized colony measuring 40 acres."

The colony was visited by the officer of the Board on 07.07.2023 and it was observed that the construction of 40 acres unapproved land is going on which is in violation of the directions issued by the Board vide Board's Letter no.5678-82 dated 14.07.2016 and 4587-91 dated 01.10.2018 in spite of directions issued by Board to revenue authorities.

The project proponent of colony was issued notice to issue directions u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 as well as notice for imposition of environmental compensation with an opportunity of the personal hearing before the Chairman of the Board on 09.10.2023 in which it was decided revenue

Environmental Engineer,
Punjab Pollution Control Board,
Regional Office-II, Ludhiana

22
 authorities shall confirm the compliance of earlier directions issued by the Board on 01.10.2018.

Further, the project proponent was given personal hearing before the Chairman of the Board on 23.07.2024, wherein it was decided that Since the directions issued by the Board against the project proponent have not been complied, the Deputy Commissioner, Ludhiana be requested to issue necessary directions to the Registrar-Cum-Tehsildar, Revenue Department, Ludhiana not to register any sale deed (title deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board and submit compliance thereof the concerned authorities to submit the compliance of the directions, failing which action according to law will be taken.

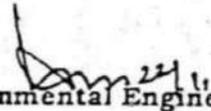
It is pertinent to mention here that Hon'ble NGT orders dated 22.10.2024 has passed an order vide which it has been stated that PPCB, by order dated 08.01.2024, has imposed the EC of Rs. 3,55,23,438/- upon respondent no.4. Punjab Pollution Control Board will take immediate prompt action for recovery of the EC if there is no legal hindrance in this regard and file an affidavit disclosing the steps which have been taken to recover the EC.

It is therefore once again requested to your good office for issuance of necessary directions to the Registrar-Cum-Tehsildar, Revenue Department, Ludhiana not to register any sale deed (title deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board, please.

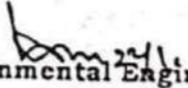
DA/- As Above

Endst. no. 2776

Dated 22/11/24


 Environmental Engineer,
 Regional Office-2, Ludhiana

A copy of the above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control board, Zonal office-1, Ludhiana for information, please.


 Environmental Engineer,
 Regional Office-2, Ludhiana


 Environmental Engineer,
 Punjab Pollution Control Board
 Regional Office-II, Ludhiana



Reminder-4

To

The Deputy Commissioner,
Ludhiana.

Subject: Direction u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 as amended in 1988 - M/s Garden City, Village Dharaur, outside Octroi, Dehlon Road, Sahnewal, Ludhiana.

Reference: Board's Letter no. 4230 dated 23.07.2024 and this office letter no. 1994 dated 16.08.2024, 2653 dated 28.10.2024, 2698 dated 05.11.2024 & 2775 dated 22.11.2024.

In regard to the above, it is submitted that OA no. 383 of 2023 titled as "President Garden City Residential Welfare Society Versus State of Punjab" is pending in the Hon'ble NGT. As per orders of Hon'ble NGT Board has issued directions u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 vide letter no. 5678-82 dated 14.07.2016 to the project proponent of M/s Dynamic Infradeveloper Pvt. Ltd (Project Garden City, Village Dharour, Dehlon Road, Sahnewal, Ludhiana) with following directions to the revenue authorities of District Ludhiana, which is reproduced as under:

"That the Registrar-cum Tehsildar, Revenue Department Dehlon to be directed not to register any sale deed (Title deed)/ mutation etc. of any plot/house SCO/other establishment in the colony till the written permission of the Board."

The Revenue authorities were again requested to send the compliance of the above said directions vide Board's letter no. 3482-83 dated 11.09.2017.

Thereafter, the Competent Authority of the Board issue directions to revenue authorities u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 as amended in 1988 vide Boards Letter no. 4587-91 dated 01.10.2018 to comply with the following directions to allow registrations of sale deed (Title deed)/ mutation etc to the 9.56 acre approved colony as under:

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The colony was visited by the officer of the Board on 07.07.2023 and it was observed that the construction of 40 acres unapproved land is going on which is in violation of the directions issued by the Board vide Board's Letter no. 5678-82 dated 14.07.2016 and 4587-91 dated 01.10.2018 in spite of directions issued by Board to revenue authorities.

The project proponent of colony was issued notice to issue directions u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 as well as notice for imposition of environmental compensation with an opportunity of the personal hearing before the Chairman of the Board on 09.10.2023 in which it was decided revenue

Environmental Engineer,
Punjab Pollution Control Board
Regional Office-II, Ludhiana

authorities shall confirm the compliance of earlier directions issued by the Board on 01.10.2018.

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Further, the project proponent was given personal hearing before the Chairman of the Board on 23.07.2024, wherein it was decided that Since the directions issued by the Board against the project proponent have not been complied, the Deputy Commissioner, Ludhiana be requested to issue necessary directions to the Registrar-Cum-Tehsildar, Revenue Department, Ludhiana not to register any sale deed (title deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board and submit compliance thereof the concerned authorities to submit the compliance of the directions, failing which action according to law will be taken.

It is pertinent to mention here that Hon'ble NGT orders dated 22.10.2024 has passed an order vide which it has been stated that PPCB, by order dated 08.01.2024, has imposed the EC of Rs. 3,55,23,438/- upon respondent no.4. Punjab Pollution Control Board will take immediate prompt action for recovery of the EC if there is no legal hindrance in this regard and file an affidavit disclosing the steps which have been taken to recover the EC.

It is therefore once again requested to your good office for issuance of necessary directions to the Registrar-Cum-Tehsildar, Revenue Department, Ludhiana not to register any sale deed (title deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board, please.

DA/- As Above


Environmental Engineer,
Regional Office-2, Ludhiana

Endst. no. _____

Dated _____

A copy of the above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control board, Zonal office-1, Ludhiana for information, please.

— sd —
Environmental Engineer,
Regional Office-2, Ludhiana


Environmental Engineer
Punjab Pollution Control Board
Regional Office-II, Ludhiana



PPCB/RO-2/No. 2985

Regd/Email

Dated: 23/12/2024

To

The Deputy Commissioner,
Ludhiana.

Subject: Direction u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 as amended in 1988 - M/s Garden City, Village Dharaur, outside Octroi, Dehlon Road, Sahnewal, Ludhiana.

Reference: Board's Letter no. 4230 dated 23.07.2024 and this office letter no. 1994 dated 16.08.2024, 2653 dated 28.10.2024, 2698 dated 05.11.2024, 2775 dated 22.11.2024 & 2923 dated 12.12.2024.

In regard to the above, it is submitted that OA no. 383 of 2023 titled as "President Garden City Residential Welfare Society Versus State of Punjab" is pending in the Hon'ble NGT. As per orders of Hon'ble NGT Board has issued directions u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 vide letter no. 5678-82 dated 14.07.2016 to the project proponent of M/s Dynamic Infradeveloper Pvt. Ltd (Project Garden City, Village Dharour, Dehlon Road, Sahnewal, Ludhiana) with following directions to the revenue authorities of District Ludhiana, which is reproduced as under:

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The Revenue authorities were again requested to send the compliance of the above said directions vide Board's letter no. 3482-83 dated 11.09.2017.

Thereafter, the Competent Authority of the Board issue directions to revenue authorities u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 as amended in 1988 vide Boards Letter no. 4587-91 dated 01.10.2018 to comply with the following directions to allow registrations of sale deed (Title deed)/ mutation etc to the 9.56 acre approved colony as under:

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The colony was visited by the officer of the Board on 07.07.2023 and it was observed that the construction of 40 acres unapproved land is going on which is in violation of the directions issued by the Board vide Board's Letter no5678-82 dated 14.07.2016 and 4587-91 dated 01.10.2018 in-spite of directions issued by Board to revenue authorities.

The project proponent of colony was issued notice to issue directions u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 as well as notice for imposition of environmental compensation with an opportunity of the personal hearing before the Chairman of the Board on 09.10.2023 in which it was decided revenue authorities shall confirm the compliance of earlier directions issued by the Board on 01.10.2018:

Further, the project proponent was given personal hearing before the Chairman of the Board on 23.07.2024, wherein it was decided that Since the directions issued by the Board against the project proponent have not been complied, the Deputy Commissioner, Ludhiana be requested to issue necessary directions to the Registrar-Cum-Tehsildar, Revenue Department, Ludhiana not to register any sale deed (tittle deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board and submit compliance thereof the concerned authorities to submit the compliance of the directions, failing which action according to law will be taken.

It is pertinent to mention here that Hon'ble NGT orders dated 22.10.2024 has passed an order vide which it has been stated that PPCB, by order dated 08.01.2024, has imposed the EC of Rs. 3,55,23,438/- upon respondent no.4. Punjab Pollution Control Board will take immediate prompt action for recovery of the EC if there is no legal hindrance in this regard and file an affidavit disclosing the steps which have been taken to recover the EC.

It is therefore once again requested to your good office:

1. To issue directions to the Registrar-Cum-Tehsildar, Revenue Department, Ludhiana not to register any sale deed (tittle deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board, please.
2. To issue directions to the revenue department for recovering the amount of Rs. 3,55,23,438/- imposed as Environmental Compensation by the Board to be recovered under arrears of land revenue by laws.

DA/- As Above

[Signature] 23/12/24
Environmental Engineer,
Regional Office-2, Ludhiana

Endst. no. _____

Dated _____

A copy of the above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control board, Zonal office-I, Ludhiana for information, please.

[Signature]
Environmental Engineer,
Regional Office-2, Ludhiana



PPCB/RO-2/No. 81

Regd/Email

Dated: 13/01/2025

To

The Deputy Commissioner,
Ludhiana.

Subject: Direction u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 as amended in 1988 - M/s Garden City, Village Dharaur, outside Octrol, Dehlon Road, Sahnewal, Ludhiana.

Reference: Board's Letter no. 4230 dated 23.07.2024 and this office letter no. 1994 dated 16.08.2024, 2653 dated 28.10.2024, 2698 dated 05.11.2024, 2775 dated 22.11.2024, 2923 dated 12.12.2024 and 2985 dated 23.12.2024.

In regard to the above, it is submitted that OA no. 383 of 2023 titled as "President Garden City Residential Welfare Society Versus State of Punjab" is pending in the Hon'ble NGT. As per orders of Hon'ble NGT Board has issued directions u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 vide letter no. 5678-82 dated 14.07.2016 to the project proponent of M/s Dynamic Infradeveloper Pvt. Ltd (Project Garden City, Village Dharour, Dehlon Road, Sahnewal, Ludhiana) with following directions to the revenue authorities of District Ludhiana; which is reproduced as under:

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The project proponent of colony was issued notice to issue directions u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 as well as notice for imposition of environmental compensation with an opportunity of the personal hearing before the Chairman of the Board on 09.10.2023 in which it was decided revenue

authorities shall confirm the compliance of earlier directions issued by the Board on 01.10.2018.

836

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Further, the project proponent was given personal hearing before the Chairman of the Board on 23.07.2024, wherein it was decided that Since the directions issued by the Board against the project proponent have not been complied, the Deputy Commissioner, Ludhiana be requested to issue necessary directions to the Registrar-Cum-Tehsildar, Revenue Department, Ludhiana not to register any sale deed (title deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board and submit compliance thereof the concerned authorities to submit the compliance of the directions, failing which action according to law will be taken.

It is pertinent to mention here that Hon'ble NGT orders dated 22.10.2024 has passed an order vide which it has been stated that PPCB, by order dated 08.01.2024, has imposed the EC of Rs. 3,55,23,438/- upon respondent no.4. Punjab Pollution Control Board will take immediate prompt action for recovery of the EC if there is no legal hindrance in this regard and file an affidavit disclosing the steps which have been taken to recover the EC.

It is therefore once again requested to your good office:

1. To issue directions to the Registrar-Cum-Tehsildar, Revenue Department, Ludhiana not to register any sale deed (title deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board, please.
2. To issue directions to the revenue department for recovering the amount of Rs. 3,55,23,438/- imposed as Environmental Compensation by the Board to be recovered under arrears of land revenue by laws.

DA/- As Above

Endst. no. 82

Dated 13/01/2025

Environmental Engineer,
Regional Office-2, Ludhiana

A copy of the above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control board, Zonal office-1, Ludhiana for information, please.

Environmental Engineer,
Regional Office-2, Ludhiana

Through email (sahnawaltehsil@gmail.com)/ Registered post

Endst. no. 83

Dated 13/01/2025

A copy of the above is forwarded to the Naib Tehsildar, Sahnawal, Ludhiana for her information and necessary action, please. You are requested to intimate the latest status of recovering the amount of Rs. 3,55,23,438/- imposed as Environmental Compensation by the Board to be recovered under arrears of land revenue by laws, so that, reply to be filed in Hon'ble NGT may be prepared, accordingly in time.

Environmental Engineer,
Regional Office-2, Ludhiana

Environmental Engineer,
Punjab Pollution Control Board
Regional Office-II, Ludhiana



ਕਰੰਤ ਅਰਿ ਜਰਹੀ
ਐਨ.ਜੀ.ਟੀ ਕੇਸ

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ
(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ
ਸਾਹਨੇਵਾਲ

ਨੰ- 26518/ ਐਮ.ਏ

ਮਿਤੀ -18-12-2024

ਵਿਸ਼ਾ-

Urgent Compliance of order passed in Original Application No. 383 of 2023 (In Ref. President Garden Welfare Society Vs SOP & Ors.)

ਹਵਾਲਾ-

ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 21319/ਐਮ.ਏ ਮਿਤੀ 28-10-2024, ਪੱਤਰ ਨੰਬਰ 25051/ਐਮ.ਏ ਮਿਤੀ 22-11-2024 ਅਤੇ ਪੀ.ਪੀ.ਸੀ.ਬੀ ਦੇ ਪੱਤਰ ਨੰਬਰ 2698 ਮਿਤੀ 05-11-2024 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਰਾਹੀਂ ਆਪ ਜੀ ਨੂੰ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੇ ਹੁਕਮਾਂ ਮਿਤੀ 22-10-2024 ਦੀ ਪਾਲਣਾ ਹਿੱਤ ਬਣਦੀ ਰਿਕਵਰੀ ਕਰਨ ਲਈ ਕਈ ਵਾਰ ਲਿਖਿਆ ਜਾ ਚੁੱਕਿਆ ਹੈ। ਪਰੰਤੂ ਕਾਫੀ ਸਮਾਂ ਬੀਤ ਜਾਣ ਉਪਰੰਤ ਵੀ ਆਪ ਵੱਲੋਂ ਕਾਰਵਾਈ ਨਹੀਂ ਕੀਤੀ ਜਾ ਰਹੀ।

ਕਿਉਂਜੋ ਉਕਤ ਕੇਸ ਵਿੱਚ ਅਗਲੀ ਪੇਸ਼ੀ ਮਿਤੀ 11-02-2025 ਨਿਸਚਿਤ ਹੈ। ਇਸ ਲਈ ਆਪ ਨੂੰ ਮੁੜ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਮਾਨਯੋਗ ਅਦਾਲਤ ਦੇ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਹਿੱਤ ਰਿਕਵਰੀ ਸਬੰਧੀ ਰੂਲਾਂ/ਨਿਯਮਾਂ ਅਨੁਸਾਰ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਕੇ ਕੀਤੀ ਗਈ ਕਾਰਵਾਈ ਦੀ ਰਿਪੋਰਟ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣ ਦੀ ਖੋਚਲਾ ਕੀਤੀ ਜਾਵੇ। ਉਕਤ ਕੇਸ ਵਿੱਚ ਸਮੇਂ ਸਿਰ ਜਵਾਬਦਾਵਾ ਨਾ ਭੇਜਣ ਦੀ ਸੂਚਤ ਵਿੱਚ ਜੇਕਰ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਵੱਲੋਂ ਕੋਈ ਚੁਰਮਾਨਾ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਤਾਂ ਇਸ ਦੀ ਨਿਰੋਲ ਜਿੰਮਵਾਰੀ ਆਪ ਦੇ ਵਿਭਾਗ ਦੀ ਹੋਵੇਗੀ।

ਇਸ ਨੂੰ ਪਰਮ ਅਗੇਤ ਦਿੱਤੀ ਜਾਵੇ ਜੀ।

ਵਾ: ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ

ਪਿੱਠ ਅੰਕਣ ਨੰ- 26519-20/ ਐਮ.ਏ

ਮਿਤੀ-18.12.2024

ਇਸ ਦਾ ਉਤਾਰਾ:

1. ਜਿਲ੍ਹਾ ਮਾਲ ਅਫਸਰ, ਲੁਧਿਆਣਾ ਨੂੰ ਭੇਜ ਕੇ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਮਾਨਯੋਗ ਅਦਾਲਤ ਦੇ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਯਕੀਨੀ ਬਣਾਉਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਜੀ।
2. ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ ਦੇ ਪੱਤਰ ਨੰਬਰ 2698 ਮਿਤੀ 05-11-2024 ਦੇ ਸਬੰਧ ਵਿੱਚ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਉਕਤ ਕੇਸ ਵਿੱਚ ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ ਸਾਹਨੇਵਾਲ ਜੀ ਨਾਲ ਤਾਲਮੇਲ ਕਰਕੇ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੇ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਹਿੱਤ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਨ ਉਪਰੰਤ ਰਿਪੋਰਟ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣ ਦੀ ਖੋਚਲਾ ਕੀਤੀ ਜਾਵੇ।

ਵਾ: ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ

Environmental Engineer,
Punjab Pollution Control Board
Regional Office-II, Ludhiana

Office of Deputy Commissioner, Ludhiana
(M.A. Branch)

To

Naib Tehsildar,
Sahnewal.

Memo No.: 26518/M.A

Dated: 18-12-2024

Subject: **Urgent compliance of order passed in Original Application No. 383 of 2023 (In Ref. President Garden Welfare Society Vs SOP & Ors.)**

Ref: **This office letter No. 21319/M.A. dated 28-10-2024 and letter No. 25051/M.A. dated 22-11-2024, and letter No. 2698 dated 05-11-2024 of Punjab Pollution Control Board.**

With reference to the above subject and cited letters, you have already been directed several times to make the requisite recovery in compliance with the Hon'ble NGT orders dated 22-10-2024. However, despite considerable time having elapsed, no action has been taken by your office.

Since the next date of hearing in the said case has been fixed as 11-02-2025, you are hereby again instructed to take necessary action regarding the recovery as per the relevant rules/regulations and to send a report of the action taken to this office. In case the reply is not filed in time in the said case and any penalty is imposed by the Hon'ble National Green Tribunal, the sole responsibility shall rest with your department.

This may be treated as most urgent.

Sd/-
Deputy Commissioner
Ludhiana

Endorsement No.: 26519-20/M.A

Dated: 18-12-2024

Copy to:

1. District Treasury Officer, Ludhiana — with a request to kindly ensure compliance with the orders of the Hon'ble Court.
2. Environmental Engineer, Punjab Pollution Control Board, Ludhiana — with reference to their letter No. 2698 dated 05-11-2024. It is requested that necessary action be taken in coordination with Naib Tehsildar, Sahnewal, for compliance with the orders of the Hon'ble NGT, and a report of action taken be sent to this office.

Sd/-
Deputy Commissioner
Ludhiana

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਡੀ.ਆਰ.ਏ.ਆਰ.ਸੀ)

ਦੇਸ਼

 ਸਮੱਗਰੀ ਤਹਿਸੀਲਦਾਰ,
ਸਾਹਨਵਾਲ

ਦਿਨ:

ਨੰਬਰ 59

ਡੀ.ਆਰ.ਏ./ਐਲ.ਆਰ.ਸੀ

ਮਿਤੀ: 7-1-2025

Urgent Compliance of order passed in Original Application No. 383 of 2023 (In
Ref. President Garden Welfare Society Vs SOP & Ors.)

ਹਵਾਲਾ

ਆਪ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ: 479/ਗੇਡਰ ਮਿਤੀ 31.12.2024 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ, ਨਵੀਂ ਦਿੱਲੀ ਵੱਲੋਂ ਉਕਤ ਕੇਸ ਵਿੱਚ ਕੱਢੀ ਗਈ ਰਿਕਵਰੀ ਦੀ ਰਕਮ 3,55,23,438/- ਰੁਪਏ ਦੀ ਵਸੂਲੀ ਦੇ ਸਬੰਧ ਵਿੱਚ ਬਾਕੀਦਾਰ President Garden Welfare Society ਪਾਸੋਂ ਰਿਕਵਰੀ ਦੀ ਰਕਮ ਜਮਾ ਨਾ ਕਰਵਾਉਣ ਕਾਰਨ ਸਰਕਾਰ ਦੇ ਨੋਟੀਫਿਕੇਸ਼ਨ ਮਿਤੀ 11.11.1980 (ਝੰਡੀ ਉ) ਮਤਾਬਕ ਪੰਜਾਬ ਲੋੜ ਰੇਵੇਨਿਊ ਐਕਟ 1887 ਦੀ ਧਾਰਾ 75 ਤਹਿਤ ਕੁਲੈਕਟਰ ਨੂੰ ਨਿਲਾਮੀ ਦੀਆਂ ਪਾਵਰਾਂ ਤਹਿਤ ਬਾਕੀਦਾਰ ਦੀ ਪ੍ਰਾਪਰਟੀ ਨੂੰ ਸੇਲ/ਨਿਲਾਮ ਕਰਨ ਦੀ ਪ੍ਰਵਾਨਗੀ ਮਿਤੀ 04.1.2025 ਦਿੱਤੀ ਜਾਂਦੀ ਹੈ।

ਇਸ ਲਈ ਉਕਤ ਦੇ ਮੱਦੇਨਜਰ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਇਸ ਕੇਸ ਸਬੰਧੀ ਬਣਦੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਤੁਰੰਤ ਅਮਲ ਵਿੱਚ ਲਿਆਂਦੀ ਜਾਵੇ ਅਤੇ ਕੀਤੀ ਗਈ ਕਾਰਵਾਈ ਬਾਰੇ ਇਸ ਦਫਤਰ ਨੂੰ ਵੀ ਸੂਚਿਤ ਕੀਤਾ ਜਾਵੇ। ਇਸ ਨੂੰ ਅਤਿ ਜਰੂਰੀ ਸਮਝਿਆ ਜਾਵੇ।

ਵਾ: ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ

ਪਿੱਠ ਅੰਕਣ ਨੰ.

ਡੀ.ਆਰ.ਏ./ਐਲ.ਆਰ.ਸੀ

ਮਿਤੀ:

ਇਸਦਾ ਇੱਕ ਉਤਾਰਾ ਪੀ.ਏ ਟੂ ਡੀ.ਸੀ ਨੂੰ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਵਾ: ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ

Environmental Engineer,
Punjab Pollution Control Board
Regional Office-II, Ludhiana

English Translation of Deputy Commissioner's letter no. 59 dated 07.01.2025**Office of Deputy Commissioner, Ludhiana
(D.R.A./M.A.)**

To

Naib Tehsildar

Sahnewal

Letter No.- 59, D.R.A./L.R.C**Date- 07.01.2025****Subject: Urgent Compliance of order passed in Original Application No. 383 of 2023
(In Ref. President Garden Welfare Society Vs SOP & Ors.)****Reference: Your office letter No. 479/Reader dated 31-12-2024.**

With reference to the above subject and cited letter, regarding the recovery amount of ₹3,55,23,438/- imposed in the said case by the Hon'ble National Green Tribunal, New Delhi, since the defaulter President Garden Welfare Society has not deposited the recovery amount, as per Government Notification dated 11-11-1980, under Section 75 of the Punjab Land Revenue Act, 1887, the Collector has been authorized with auction powers to sell/auction the property of the defaulter vide order dated 04-01-2025.

Therefore, in view of the above, you are hereby directed that the necessary action in this case be taken immediately and this office also be informed regarding the action taken.

This may be treated as most urgent.

**Sd/-
For Deputy Commissioner,
Ludhiana.**

Endorsement No.:

D.R.A./L.R.C.

Copy to:

P.A. to Deputy Commissioner for information.

**Sd/-
For Deputy Commissioner,
Ludhiana.**



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

www.ppcb.punjab.gov.in



Annexure R-1/G &
Annexure R-1/H

e-mail: aeroldh2@yahoo.co.in

PPCB/RO-2/No.2996...

Regd./email

Dated: ...24/12/2024

To

M/s Dynamic Infradeveloper Pvt. Ltd.
(Project - Garden City, Village Dharour,
Dehlon Road, Sahnewal, Ludhiana)
30/27, 1st Floor, East Patel Nagar,
New Delhi - 110008.

Subject: Imposition of Environmental Compensation for violation of the provisions of the Water (prevention & Control of Pollution) Act, 1974.
Reference: Board's letters no. 205-06 dated 08/01/2024, 79 dated 23/01/2024, 613 dated 06/03/2024 and 4230-31 dated 23/07/2024.

As you aware that the Board has imposed the Environmental Compensation for violation of the provisions of the Water (prevention & Control of Pollution) Act, 1974 amounting to Rs. 3,55,23,438/- (Rupees three crore, fifty five lakhs, twenty three thousands, four hundred and thirty eight only) vide Board's letter no. 205-06 dated 08.01.2024.

Earlier, you are requested to deposit Environmental Compensation amount within 7 days vide this office letter no. 79 dated 23/01/2024 and 613-14 dated 06/03/2024. But, no amount deposited by the project proponent. Hence, the project proponent was given personal hearing before the Chairman of the Board on 23.07.2024, among the other decisions following decision was also taken:

"The project proponent shall deposit the already imposed Environmental Compensation amounting Rs. 3,55,23,438/- to the Board immediately failing which coercive action shall be taken by the Board."

But, project proponent has failed to deposit Environmental Compensation amount so far.

It is, therefore, once again requested to deposit the Environmental Compensation amount of Rs. 3,55,23,438/- immediately, failing which, action as deemed fit will be initiated against the project proponent.

It be treated as Most Urgent.

Endst. no. 2997

Dated 24/12/2024

Environmental Engineer

A copy of the above is forwarded to the Senior Environmental Engineer, Pollution Control Board, Zonal office-I, Ludhiana for information and necessary action, please. This is w.r.t Zonal Office letter no. 205-06 dated 08/01/2024 and this office letter no. 79 dated 23/01/2024, 4230-31 dated 23/07/2024 & 613 dated 06/03/2024.

Environmental Engineer.
Punjab Pollution Control Board
Regional Office-II, Ludhiana

Environmental Engineer



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD



www.ppcb.punjab.gov.in

e-mail: eeroldh2@yahoo.co.in

842

PPCB/RO-2/No. 86

Regd./email

Dated: 13/01/2025

To

M/s Dynamic Infradeveloper Pvt. Ltd.
(Project - Garden City, Village Dharour,
Dehlon Road, Sahnewal, Ludhiana)
30/27, 1st Floor, East Patel Nagar,
New Delhi - 110008.

Subject: Imposition of Environmental Compensation for violation of the provisions of the Water (prevention & Control of Pollution) Act, 1974.
Reference: Board's letters no. 205-06 dated 08/01/2024, 79 dated 23/01/2024, 613 dated 06/03/2024, 4230-31 dated 23/07/2024 and this office letter no. 2996 dated 24/12/2024.

In reference to the above referred letters, as you aware that the Board has imposed the Environmental Compensation for violation of the provisions of the Water (prevention & Control of Pollution) Act, 1974 amounting to Rs. 3,55,23,438/- (Rupees three crore, fifty five lakhs, twenty three thousands, four hundred and thirty eight only) vide Board's letter no. 205-06 dated 08.01.2024.

Earlier, you are requested to deposit Environmental Compensation amount within 7 days vide this office letter no. 79 dated 23/01/2024 and 613-14 dated 06/03/2024. But, no amount deposited by the project proponent. Hence, the project proponent was given personal hearing before the Chairman of the Board on 23.07.2024, among the other decisions following decision was also taken:

"The project proponent shall deposit the already imposed Environmental Compensation amounting Rs. 3,55,23,438/- to the Board immediately failing which coercive action shall be taken by the Board."

But, project proponent has failed to deposit Environmental Compensation amount so far.

It is, therefore, once again requested to deposit the Environmental Compensation amount of Rs. 3,55,23,438/- immediately, failing which, action as deemed fit will be initiated against the project proponent.

It be treated as Most Urgent.

Endst. no. 87

Dated 13/01/2025

Environmental Engineer

A copy of the above is forwarded to the Senior Environmental Engineer, Pollution Control Board, Zonal office-1, Ludhiana for information and necessary action, please. This is w.r.t Zonal Office letter no. 205-06 dated 08/01/2024, 79 dated 23/01/2024, 613 dated 06/03/2024, 4230-31 dated 23/07/2024 and this office letter no. 2996 dated 24/12/2024.

Environmental Engineer

ਦਫਤਰ ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ ਸਾਹਨੇਵਾਲ (ਲੁਧਿਆਣਾ)

Annexure R-1/I

ਸੇਵਾ ਵਿਖੇ,

ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,

(ਡੀ.ਆਰ.ਏ. ਸ਼ਾਖਾ)

ਲੁਧਿਆਣਾ

ਨੰਬਰ 600 /ਰੀਡਰ ਮਿਤੀ 23-1-2025

ਵਿਸ਼ਾ : Urgent Complacance of order passed in Original Application NO. 383 or 2023 (In Ref. President Garden Welfare Society Vs SOP & Ors.)

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਆਪ ਜੀ ਦੇ ਹੁਕਮ ਪੱਤਰ ਨੰਬਰ 59/ਡੀ.ਆਰ.ਏ/ਐਲ.ਆਰ.ਸੀ ਮਿਤੀ 07-1-2025 ਰਾਹੀਂ Garden Welfare Society ਪਾਸੋਂ ਹੁਕਮ 3.55.23.438/-ਰੁਪੇ ਦੀ ਰਕੱਵਰੀ ਕੀਤੀ ਜਾਣੀ ਹੈ। ਸਰਕਾਰ ਦੇ ਨੋਟੀਫਿਕੇਸ਼ਨ ਮਿਤੀ 11-11-1980 ਮੁਤਾਬਿਕ ਪੰਜਾਬ ਨੈਡ ਰੇਵੀਨਿਊ ਐਕਟ 1887 ਦੀ ਧਾਰਾ 75 ਤਹਿਤ ਨਿਮਨ ਹਸਤਾਖਰ ਨੂੰ ਨਿਲਾਮੀ ਦੀਆਂ ਪਾਵਰਾਂ ਤਹਿਤ ਬਾਕੀਦਾਰ ਦੀ ਪ੍ਰਾਪਰਟੀ ਨੂੰ ਸੇਲ/ਨਿਲਾਮ ਕਰਨ ਦੀ ਪਰਵਾਨਗੀ ਦਿਤੀ ਗਈ ਸੀ। ਆਪ ਜੀ ਦੇ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਹਿੱਤ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 513/ਆਰ. ਮਿਤੀ 16-01-2025 ਤਹਿਤ ਕਾਨੂੰਗੋ ਹਲਕਾ ਸਾਹਨੇਵਾਲ ਨੂੰ ਫਰਮ ਡਾਇਨਾਮਿਕ ਕਾਸਟਿੰਗਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਿਡ/ਡਾਇਨਾਮਿਕ ਇਨਫਰਾ ਡਿਵੈਲਪਰਜ ਦੇ ਖਾਤਾ ਨੰਬਰ 96/101, 301/331, 234/250, 235/251, 377/412, 447/487, 450/490, 451/491, 454/495, 458/499, 479/510, 493/540, 531/580, 534/583, 556/613, 466/507, ਕੁੱਲ ਰਕਬਾ 185-10 ਵਿੱਚੋਂ ਰਕਬਾ 59-7 ਇਸ ਰਕਬੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਰੋਜਨਾਮਚਾ ਵਾਕਿਆਤੀ ਸਾਲ 2024-25 ਦੇ ਰਪਟ ਨੰਬਰ 196 ਮਿਤੀ 14-1-2025 ਵਿੱਚ ਮਿਤੀ 15-1-2025 ਨੂੰ ਨਿਲਾਮੀ ਦੇ ਸਬੰਧ ਵਿੱਚ ਪਿੰਡ ਧਰੋੜ ਵਿੱਚ ਮੁਸਤਰੀ ਮੁਨਾਦੀ ਦੀ ਰਪਟ ਦਰਜ ਹੈ ਅਤੇ ਰਪਟ ਨੰਬਰ 197 ਮਿਤੀ 15-1-2025 ਨੂੰ ਸਬੰਧਤ ਮਹਿਕਮਾ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਦੇ ਮੁਲਾਜਮ ਰਾਜਰ ਰੋਏ ਪੱਤਰ ਵਿੱਚ ਦਰਜ ਕੁੱਲ ਰਕਬਾ 59-7 ਬਦਲੇ 3.55.23.438/- ਰੁਪੇ ਬਾਹੱਕ ਫਰਮ ਡਾਇਨਾਮਿਕ ਕਾਸਟਿੰਗਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਿਡ/ਡਾਇਨਾਮਿਕ ਇਨਫਰਾ ਡਿਵੈਲਪਰਜ ਦਾ ਰਕਬਾ ਰਪਟ ਨੰਬਰ 204 ਮਿਤੀ 21-1-2025 ਰੋਜਨਾਮਚਾ ਵਾਕਿਆਤੀ ਰਾਹੀਂ ਅਟੈਚ ਕੀਤਾ ਗਿਆ। ਕੰਪਿਊਟਰਾਇਜ ਫਦਦ ਦੀ ਕਾਪੀ ਨਾਲ ਸ਼ਾਮਲ ਹੈ। ਇਹ ਆਪ ਜੀ ਦੀ ਸੂਚਨਾ ਅਤੇ ਅਗਲੀ ਲੋੜੀਂਦੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਪੇਸ਼ ਹੈ ਜੀ।

ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ

ਸਾਹਨੇਵਾਲ

ਪਿੱਠ ਅੰਕਟ ਨੰਬਰ

ਮਿਤੀ

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਲੁਧਿਆਣਾ ਜੇਨ 2 ਨੂੰ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ

ਸਾਹਨੇਵਾਲ

Environmental Engineer
Punjab Pollution Control Board
Regional Office-II, Ludhiana

36
English Translation of Naid Tehsildar's letter no. 600 dated 23.01.2025

To

The Hon'ble Deputy Commissioner,
(D.R.A. Branch)
Ludhiana.

Letter No. 600 / Reader

Dated: 23-01-2025

**Subject: Urgent compliance of order passed in Original Application No. 383 of 2023
(in reference President Garden Welfare Society Vs SOP & Ors.)**

Sir,

With reference to the above subject, it is submitted that as per your order No. 59/D.R.A/L.R.C dated 07-01-2025, an amount of ₹3,55,23,438/- is to be recovered from Garden Welfare Society.

As per Government Notification dated 11-11-1980 under Section 75 of the Punjab Land Revenue Act, 1887, the undersigned has been authorized with auction powers to sell/auction the property of the defaulter.

In compliance with your orders, through this office letter No. 513/R dated 16-01-2025, the Kanungo, Halqa Sahnewal, was directed with respect to the land of Firm Dynamic Castings Pvt. Ltd./Dynamic Infra Developers, Account Nos. 96/101, 301/331, 234/250, 235/251, 377/412, 447/487, 450/490, 451/491, 454/495, 458/499, 479/510, 493/540, 531/580, 534/583, 556/613, 466/507, measuring 185-10 bighas, out of which 59-7 bighas was involved. Accordingly, in the *Record of Daily Occurrences (Roznamcha Waqiyati)* for the year 2024-25, Report No. 196 dated 14-01-2025 records the proclamation of auction at Village Dharor on 15-01-2025, and Report No. 197 dated 15-01-2025 mentions the presence of employees of the Punjab Pollution Control Board.

The total land measuring 59-7 acres against the recovery amount of ₹3,55,23,438/- from Firm Dynamic Castings Pvt. Ltd./Dynamic Infra Developers has been attached through *Record of Daily Occurrences (Roznamcha Waqiyati)* Report No. 204 dated 21-01-2025. A copy of computerized 'Fard' (land record) is enclosed.

This is submitted for your kind information and necessary further action.

S/d
**Naib Tehsildar
Sahnewal**

Copy of the same is sent to Punjab Pollution Control Board, Ludhiana Zone-II for information please.

S/d
**Naib Tehsildar
Sahnewal**



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana
 Tele Fax:- 0161-4673789 Website:- www.ppcb.gov.in Email:- ppcbzo1ldh@gmail.com

No. 6.776.....

Dated 29/11/24

To

M/s Dynamic Infradeveloper Pvt. Ltd,
 (Project - Garden City, Village Dharour,
 Dehlon Road, Sahnewal Ludhiana),
 30/27, 1st Floor, East Patel Nagar,
 New Delhi-110008.

Subject:-

Imposition of Environmental Compensation upon M/s Dynamic Infradeveloper Pvt. Ltd, (Project - Garden City, Village Dharour, Dehlon Road, Sahnewal Ludhiana) 30/27, 1st Floor, East Patel Nagar, New Delhi for violation of the provisions of Environmental Laws.

Board's order no. 466 dated 27.11.2024.

Please find enclosed a copy of order no. 466 dated 27.11.2024 passed by the Competent Authority of the Punjab Pollution Control Board, in which Environmental Compensation amounting to Rs. 11,80,000/- (Rs. Eleven Lacs Eighty Thousand only) has been imposed upon the project proponent for violation of the provisions of Environmental Laws for the period from 01.12.2023 to 23.07.2024 (236 days).

You are therefore, requested to deposit the Environmental Compensation amounting to Rs. 11,80,000/- in the office of Regional Office-2, Ludhiana, immediately, please.

DA/ Order no. 466 dated 27.11.2024

Addl. Senior Environmental Engineer

Dated.....

Endst. No.

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana for information and ensure compliance of directions issued vide order no. 466 dated 27.11.2024. It is also requested to get delivered an order no. 466 dated 27.11.2024 to the subject cited project proponent, please.

DA/ Order no. 466 dated 27.11.2024

Addl. Senior Environmental Engineer

38

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 466

Dated. 27/11/24

Subject:

Imposition of Environmental Compensation upon M/s Dynamic Infra-developer Pvt. Ltd, (Project - Garden City, Village Dharour, Dehlon Road, Sahnewal Ludhiana) 30/27, 1st Floor, East Patel Nagar, New Delhi for violation of the provisions of Environmental Laws.

Order

The Punjab Pollution Control Board being the statutory regulatory authority is implementing the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the rules made thereunder in the State of Punjab. The main objective of the Board is maintaining or restoring the wholesomeness of water, the preservation of the quality of air and the protection and improvement of the environment.

2) The Ministry of Environment, Forest & Climate Change (MoEF&CC), Government of India has declared various clusters in the Country as Critically Polluted Areas (CPA), Severely Polluted Area (SPA) based on Cumulative Environmental Pollution Index (CEPI) score. Due to increased industrialization, activities of the industrial units and some other identical reasons, Ludhiana city has been declared as Critically Polluted Area by the Central Pollution Control Board.

3) Briefly stated that the project proponent has developed a residential colony project. Earlier, directions u/s 33-A of Water Act, 1974 were issued to PSPCL authorities to the effect that "Electric connection shall not be released in future from the date of issue of these directions at the project site of Garden City, Village Dharaur, Outside Octroi, Dehlon Road, Sahnewal, Ludhiana" vide letter no. 5676 dated 14.07.2016.

4) The directions u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 were also issued to the Registrar-Cum-Tehsildar, Revenue Department, Ludhiana "That the Registrar-cum-Tehsildar, Revenue Department, Punjab be directed not to register any sale deed (title deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board" vide letter endst. No. 5681 dated 14.07.2016.

5) The project proponent was granted consent under Water Act, 1974 vide no. ZO-1/LDH/RO-2/WPC/2012/F-3987 dated 15.05.2012 expired on 10.11.2012 for the 9.56 Acre project only.

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ - 147001

Vatavaran Bhawan, Nabha Road, Patiala - 147001

Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O), 2215636 (FAX)
Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |



- 6) The directions u/s 33-A of Water Act, 1974 were issued to PSPCL authorities "That the authorities concerned may release electric connection in 9.50 Acre approved Colony only M/s Garden City, Village Dharour, outside Octroi, Dehlon Road, Sahnewal, Ludhiana" being developed by M/s Dynamic Infradeveloper Pvt. Ltd.
- 7) The directions u/s 33-A of Water Act, 1974 were also issued to the Registrar-Cum-Tehsildar, Revenue Department, Ludhiana "That the Registrar-cum-Tehsildar, Revenue Department, Punjab be directed to allow registration of sale deed (title deed) / mutation etc of any plot/house SCO/other establishment in the approved colony measuring 9.50 acres area only M/s Garden City, Village Dharaur, Outside Octroi, Dehlon Road, Sahnewal, Ludhiana" being developed by M/s Dynamic Infradeveloper Pvt. Ltd.
- 8) The colony was visited by the officer of the Board on 07.07.2023 and it was observed as under:-
1. The electric connection of the houses located in the 40 acres unapproved land were found intact which is in violation with the directions issued by the Board vide letter no. 4583-84 dated 01.10.2018 as the electric connection has been released in spite of directions issued by Board to PSPCL.
 2. The STP has been provided only for the approved project 9.5 Acres and the same was also lying defunct and in non-operational/ idle conditions as observed during the visit. The condition of STP revealed that it has not been operated since long. No proper land for plantation has been provided for disposal of the effluent.
 3. The project proponent has neither provided separate STP for the adjoining colony of 40 acres nor has taken separate permission for the unauthorized colony measuring 40 acres. Also no separate entry has been provided for the 32.15 acres colony as per the conditions imposed by PPCB while granting last consent.
 4. There are three deep soakage pits provided by the project proponent wherein the domestic effluent carried through sewerage line is disposed.
 5. 13 manholes have been provided with manhole covers and 45 manholes are provided without manhole covers in the entire project.
 6. The domestic effluent was seen oozing out from one manhole as observed during the visit.
 7. Stagnated effluent was seen in other manholes indicating that the same is not being carried for treatment and is rather disposed off at some unknown locations through tankers.
 8. The project proponent has not submitted the extended bank guarantee of Rs. 50000/- which expired on 14.05.2018.
- 9) The project proponent was issued notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as well as notice for imposition of Environmental



Compensation (EC) with hearing before Chairman of the Board on 09.10.2023, wherein it was decided as under:-

1. Environmental Compensation for the damage caused to the environment shall be imposed to the Project Proponent. The Environmental Engineer, Regional Office shall calculate the Environmental Compensation to be imposed, for approval.
2. Fresh directions u/s 33-A of the Water Act, 1974 be issued to the authorities of Revenue Department and PSPCL so as not to execute the sale deeds & not to release electric connections, respectively in the existing project of 9.56 acres and proposed project of 40 acres.
3. The Chief Administrator, GLADA be requested not to approve the project till it comply with the environmental laws.
4. The State Level Environment Impact Assessment Authority (SEIAA) may be apprised about the violations being made by the project proponent.
5. The Environmental Engineer, Regional Office shall visit the offices Revenue Authority and PSPCL and shall confirm the compliance of earlier directions issued by the Board on 1.10.2018. He shall send further recommendations in the matter after verification.

10) In reference to Board's letter no. 611 dated 06.03.2024, the GLADA authorities have clarified that the license has been issued to the project for 9.5 acres on 08.10.2005, out of 41.65 acres and now application for regularization of entire colony of 41.65 acres has been rejected vide order no. 2256-58 dated. 20.09.2016. Further case for lodging FIR against the colonizer for developing unauthorized colony in contravention of PAPR Act, 1995 already sent to Police Department vide letter no. 8595 dated 11/08/2011. The colonizer has not reapplied for regularization of above colony under regularization policy dated 18.10.2018.

11) The Environmental Compensation amounting to Rs. 3,55,23,438/- was calculated and vide Board's letter No. 205 dated 08.01.2024, the project proponent was requested to deposit the Environmental Compensation. Thereafter, the board again issued vide letter no. 79 dated 23.01.2024, letter no. 613 dated 06.03.2024 and 1355 dated 07.06.2024 to deposit the Environmental Compensation, but the project Proponent failed to deposit the above Environmental Compensation.

12) The project proponent has failed to install the adequate STP to treat the effluent of whole colony of 9.50+32.15 acres = (Total 41.65 acres.). The project proponent has failed to develop adequate plantation area to discharge the treated domestic effluent. The project proponent is discharging its effluent through un-authorized mode of disposal i.e. in soakage pits/ through moveable tankers. The project proponent is also running its project without the valid consents of the Board under the Water Act, 1974 and the Air Act, 1981.

13) A complaint was received on 23.03.2024 from the Garden City Residential Welfare Society regarding overflow of sewage system provided in the colony. To verify the facts,



the site was visited by officer of the Board on 27.03.2024 and it was observed that the sewage water was stagnated at the corner of the street near Ashram of Shri. Anandpur Darbar. Regular complaints are being received from the Welfare Society through E-mails/Whatsapp messages.

- 14) The President Garden City Residential Welfare Society has filed Original Application No. 383/2023, registered on the basis of the letter petition, before Hon'ble National Green Tribunal, New Delhi in which the applicant has raised the grievance that Dynamic Infradeveloper Private Limited has not made the Sewage Treatment. Plant functional in the Garden City Colony, Sahnewal, Ludhiana developed by it and the other effluent are also been discharged illegally by constructing the septic tank which is overflowing.
- 15) The Hon'ble National Green Tribunal after consideration of the matter was pleased to issue directions to the Punjab Pollution Control Board vide order dated 24.05.2024 to file a fresh report indicating the status of recovery of Environmental Compensation already imposed and further imposition of Environmental Compensation for the subsequent period upon M/s Dynamic Infradeveloper Pvt. Ltd, (Project Garden City, Village Dharour, Dehlon Road, Sahnewal, Ludhiana.
- 16) In compliance to the order dated 24.05.2024 passed by the Hon'ble Tribunal, the Punjab Pollution Control Board is constantly pursuing the matter with M/s Dynamic Infradeveloper Pvt. Ltd for deposit of Environmental Compensation amounting to Rs. 3,55,23,438/- already imposed by the Board vide letter no. 205 dated 08.01.2024 for the damage caused to the environment by the project proponent. In this regard, the Board has written office letter no. 79 dated 23.1.2024, letter no. 613 dated 6.3.2024 and 1355 dated. 07.06.2024, but the project proponent has failed to respond to the letters of the Board and has not deposited the amount of Environmental Compensation mentioned above.
- 17) The project proponent namely Dynamic Infradeveloper Pvt. Ltd, (Project Garden City, Village Dharour, Dehlon Road, Sahnewal, Ludhiana has been written a letter bearing no. 1523-24 dated 12.7.2024 informing therein that many letters have been written by the Board for deposit of Environmental Compensation as explained above, but the company is not serious in complying with the directions of the Board and is just ignoring the same. The Board has, thus once again requested the project proponent vide letter dated 12.7.2024 to deposit the amount of Environmental Compensation with the office of the Board at Ludhiana immediately without any further delay failing which coercive action will be taken against the project proponent by the Board for recovery of the amount of Environmental Compensation.
- 18) For further action in the case, the Board vide letter no. 3762-63 dated 2.7.2024 has issued notice for non-compliance of the directions and subsequent order issued vide letter no. 205 dated 8.1.2024 for Imposition of Environmental Compensation amounting to Rs. 3,55,23,438) as well as notice for further Imposition of Environmental Compensation upon M/s



Dynamic Infradeveloper Pvt. Ltd, (Project Garden City, Village Dharour, Dehlon Road, Sahnewal, Ludhiana for continuous violation and degradation of environment with an opportunity of hearing before the Chairman of the Board on 23.7.2024.

19) The project proponent was issued notice for non-compliance of directions u/s 33-A of the Water Act, 1974 as well as notice for imposition of Environmental Compensation (EC) for the period 01.12.2023 to 30.06.2024 with hearing before Chairman of the Board on 09.07.2024, which was postponed to 23.07.2024.

20) Smt. Noordeep Kaur attended the hearing as a proxy counsel for another Advocate and stated that the counsel is busy in the Hon'ble Punjab and Haryana High Court and requested for adjournment of the case to Friday.

21) The Chairman of the Board observed that the project proponent is not serious in complying with the provisions of the environmental laws. Even after the imposition of Environmental Compensation on earlier occasion the project proponent is still violating the Law. The project proponent has not made any serious effort to make compliance.

22) After considering the background and facts of the case it was felt by the competent authority of the Board that in the previous case of violation of Environmental Laws, therefore, request of the project proponent and the proxy counsel for the adjournment cannot be entertained. After examination of the case, the Chairman of the Board decided as under:

1. The detailed order imposing Environmental Compensation on the project proponent be issued for the subsequent period from 01.12.2023 upto the date of hearing.
2. The Project Proponent shall deposit the already imposed Environmental Compensation amounting Rs. 3,55,23,438/- to the Board immediately failing which coercive action shall be taken by the Board.
3. In case of non-deposition of Environmental Compensation by the project proponent, the Deputy Commissioner, Ludhiana be written to get the Environmental Compensation recovered under arrears of land revenue.
4. Fresh criminal prosecution be filed in the court of law against the project i.e. M/s Dynamic Infradeveloper Pvt. Ltd, (Project - Garden City, Village Dharour, Dehlon Road, Sahnewal Ludhiana) 30/27, 1st Floor, East Patel Nagar, New Delhi-110008, Ludhiana and its Directors and other responsible persons due to continuous violations.
5. Since the directions issued by the Board against the project proponent have not been complied, the Deputy Commissioner, Ludhiana be requested to issue necessary directions to the Registrar-Cum-Tehsildar, Revenue Department, Ludhiana not to register any sale deed (title deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board and submit compliance thereof the concerned authorities to submit the compliance of the directions, failing which action according to Law will be taken.

PUNJAB POLLUTION CONTROL BOARD

6. A public notice in leading newspaper be published advising public not to purchase any property in said project till it obtained statutory approval.

23) The proceedings of aforesaid personal hearing were conveyed to the project proponent vide Board's letter no. 4230 dated 23.07.2024.

24) It is pertinent to mention here that the Hon'ble Supreme Court of India has considered the concept of Polluter Pay's Principle in Indian Council for Enviro Legal Action and Others v/s Union of India and Others (1996) 35CC 212, Vellore Citizens Welfare Forum v/s Union of India (1996) 5 SCC 647 and held that Polluter Pay's Principle is accepted principle and part of environmental law of the country even without specific statute.

25) Thus, in view of the above recorded facts, the matter was considered for imposition of Environmental Compensation for the period of violation from 01.12.2023 to 23.07.2024 (236 days) in accordance with the formula and methodology evolved by the Central Pollution Control Board and adopted by the Punjab Pollution Control Board. Minimum Environmental Compensation to be imposed as suggested by CPCB shall be Rs. 5,000/- per day. Accordingly, the amount of Environmental Compensation for the period of violation from 01.12.2023 to 23.07.2024 (Rs. 5,000 x 236 days) was calculated to be Rs. 11,80,000/-.

26) Therefore, the project proponent is hereby directed to deposit an amount of Rs. 11,80,000/- as Environmental compensation for the period of violation from 01.12.2023 to 23.07.2024 with the office of the Punjab Pollution Control Board within 15 days, from the date of receipt of this order, failing which, the Board shall be constrained to initiate necessary action for recovery of the amount of Environmental Compensation by adopting coercive measures, thereafter.

27) Take notice that no further intimation or reminder will be issued by the Board in this regard. Environmental Engineer, Punjab Pollution Control Board, Regional Office- Ludhiana is directed to ensure compliance of directions issued in the case. A copy of this order be supplied to all the concerned for compliance.

ਮੁੱਖ ਮੰਤਰੀ
(Prof. (Dr.) Adarsh Pal Vig)
Chairman



www.ppcb.punjab.gov.in

-23-
44
ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



e mail: eeroldh2@yahoo.co.in

PPCB/RO-2/No. 2983

Regd./email

Dated: 23/12/2024

To

Annexure R-1/K & Annexure R-1/L

M/s Dynamic Infradeveloper Pvt. Ltd,
(Project - Garden City, Village Dharour,
Dehlon Road, Sahnewal, Ludhiana),
30/27, 1st Floor, East Patel Nagar,
New Delhi-110008.

Subject: Imposition of Environmental Compensation amounting to Rs. 11,80,000/- upon M/s Dynamic Infradeveloper Pvt. Ltd, (Project Garden City, Village Dharour, Dehlon Road, Sahnewal, Ludhiana), 30/27, 1st Floor, East Patel Nagar, New Delhi for violation of the provisions of Environmental Laws.

Reference: Board's Letter no. 466 dated 27/11/2024 and 6776 dated 29/11/2024.

In reference to above referred letters (copy attached), you were requested to deposit Environmental Compensation amounting to Rs. 11,80,000/- (Rs. Eleven Lacs Eighty Thousand only) in this office vide letter no. 6776 dated 29/11/2024 for violation of the provisions of Environmental Laws for the period from 01.12.2023 to 23.07.2024 (236 days). But, no amount has been deposited by you in this office, so far.

You are therefore, once again requested to deposit the Environmental Compensation amounting to Rs. 11,80,000/- for the period of 01.12.2023 to 23.07.2024 (236 days) in Regional Office-2, Ludhiana, immediately.

DA/Copy of letter no. 6776 dated 29/11/2024 alongwith copy of Order no. 466 dated 27.11.2024.

g
Environmental Engineer
23/12

Endst. no. 2984

Dated 23/12/2024

A copy of the above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-1, Ludhiana w.r.t. Zonal Office-1, Ludhiana letter no. 6776 dated 29/11/2024.

g
Environmental Engineer
23/12

E-648-B, 3rd Floor, Focal Point, Phase-5, Ludhiana

g
Environmental Engineer,
Punjab Pollution Control Board
Regional Office-II, Ludhiana



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



www.ppcb.punjab.gov.in

e-mail: eeroldh2@yahoo.co.in

PPCB/RO-2/No. 84

Regd./email

Dated: 13/01/2025

To

M/s Dynamic Infradeveloper Pvt. Ltd.
(Project - Garden City, Village Dharour,
Dehlon Road, Sahnewal, Ludhiana)
30/27, 1st Floor, East Patel Nagar,
New Delhi - 110008.

Subject: Imposition of Environmental Compensation amounting to Rs. M/s Dynamic Infradeveloper Pvt. Ltd. (Project - Garden City, Village Dharour, Dehlon Road, Sahnewal, Ludhiana) 30/27, 1st Floor, East Patel Nagar, New Delhi for violation of the provisions of the Environmental Laws.

Reference: Board's letters no. 466 dated 27/11/2024 and this office letter no. 2996 dated 24/12/2024 & 2983 dated 23/12/2024.

In reference to above referred letters (copy attached), you were once again requested to deposit Environmental Compensation amounting to Rs. 11,80,000/- (Rs. Eleven Lacs Eighty Thousand only) in this office vide letter no. 6776 dated 29/11/2024 for violation of the provisions of Environmental Laws for the period from 01.12.2023 to 23.07.2024 (236 days). But, no amount has been deposited by you in this office, so far.

You are therefore, once again requested to deposit the Environmental Compensation amounting to Rs. 11,80,000/- for the period of 01.12.2023 to 23.07.2024 (236 days) in Regional Office-2, Ludhiana, immediately.

DA/Copy of letter no. 6776 dated 29/11/2024 alongwith copy of Order no. 466 dated 27.11.2024.

Environmental Engineer

Endst. no. 85

Dated 13/01/2025

A copy of the above is forwarded to the Senior Environmental Engineer, Pollution Control Board, Zonal office-1, Ludhiana w.r.t. Zonal Office-1, Ludhiana letter no. 6776 dated 29/11/2024.

Environmental Engineer

Environmental Engineer,
Punjab Pollution Control Board
Regional Office-II, Ludhiana



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD



www.ppcb.punjab.gov.in

e-mail: eeroldh2@yahoo.co.in

PPCB/RO-2/No.666....

Regd/email

Dated: 25/02/25

Reminder-1

Annexure R-1/M

To

The Naib Tehsildar,
Sahnewal,
District Ludhiana.

Subject: Regarding Recovery Notice of Environmental Compensation.

Reference: Order dated 11.02.2025 passed by the Hon'ble National Green Tribunal (NGT) in O.A. No. 383/2023 and this office letter no. 624-25 dated 17.02.2025.

In refer to the above-mentioned reference, the Hon'ble National Green Tribunal (NGT), vide its order dated 11.02.2025, has sought clarification regarding the recovery notice affixed in the colony by your office for the recovery of Environmental Compensation (EC) from residents and the Residents' Welfare Association.

It is pertinent to mention that the Environmental Compensation amounting to ₹3,55,23,438/- was imposed on M/s Dynamic Infradeveloper Pvt. Ltd. for violations and the recovery should be made from the project proponent and not from individual residents or the Residents' Welfare Association.

Since the Hon'ble NGT has directed Board (PPCB) to place on record the recovery action taken, you are therefore once again requested to kindly clarify the following points at the earliest:

1. Legal basis and authority under which the recovery notice was affixed in the colony directing recovery from residents.
2. Details of any action initiated against M/s Dynamic Infradeveloper Pvt. Ltd. for EC recovery, including any attachment/seizure proceedings against their assets.

Endst. no. 667

Dated 25/02/25

[Signature]
Environmental Engineer

A copy of this letter is also being forwarded to the Deputy Commissioner, Ludhiana for kind perusal please.

[Signature]
Environmental Engineer



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD



www.ppcb.punjab.gov.in

e-mail: eeroldh2@yahoo.co.in

PPCB/RO-2/No.752.....

Regd/email

Dated:04/03/2025

Reminder-2

To

Annexure R-1/N

The Naib Tehsildar,
Sahnewal,
District Ludhiana.

Subject: Regarding Recovery Notice of Environmental Compensation.

Reference: Order dated 11.02.2025 passed by the Hon'ble National Green Tribunal (NGT) in O.A. No. 383/2023 and this office letter no. 624-25 dated 17.02.2025 and 666 dated 25.02.2025.

In refer to the above-mentioned reference, the Hon'ble National Green Tribunal (NGT), vide its order dated 11.02.2025, has sought clarification regarding the recovery notice affixed in the colony by your office for the recovery of Environmental Compensation (EC) from residents and the Residents' Welfare Association.

It is pertinent to mention that the Environmental Compensation amounting to ₹3,55,23,438/- was imposed on M/s Dynamic Infradeveloper Pvt. Ltd. for violations and the recovery should be made from the project proponent and not from individual residents or the Residents' Welfare Association.

Since the Hon'ble NGT has directed Board (PPCB) to place on record the recovery action taken, you are therefore once again requested to kindly clarify the following points at the earliest:

1. Legal basis and authority under which the recovery notice was affixed in the colony directing recovery from residents.
2. Details of any action initiated against M/s Dynamic Infradeveloper Pvt. Ltd. for EC recovery, including any attachment/seizure proceedings against their assets.

Endst. no. _____

Dated _____

[Signature]
Environmental Engineer

A copy of this letter is also being forwarded to the Deputy Commissioner, Ludhiana for kind perusal please.

[Signature]
Environmental Engineer

[Signature]

Annexure R-1/O

ਵੱਲੋਂ,

ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ,

ਸਾਹਨੇਵਾਲ।

ਸੇਵਾ ਵਿਖੇ,

ਐਸ.ਡੀ.ਓ.,

ਪੰਜਾਬ ਪਲੂਸਨ ਕੰਟਰੋਲ ਬੋਰਡ,

ਲੁਧਿਆਣਾ।

ਨੰਬਰ 711 / R ਮਿਤੀ 4/3/2025

ਵਿਸ਼ਾ: Regarding Recovery Notice of Environmental Compensation.

ਹਵਾਲਾ: ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 752 ਮਿਤੀ 4/3/2025 ਦੇ ਸਬੰਧ ਵਿਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿਚ ਆਪ ਜੀ ਨੂੰ ਇਸ ਪੱਤਰ ਰਾਹੀਂ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਪੈਰਾ ਨੰਬਰ 1 ਦੇ ਸਬੰਧ ਵਿਚ ਜੋ ਚਸਪਾਨਗੀ ਕੀਤੀ ਗਈ ਸੀ, ਉਹ ਗਲਤੀ ਸਿਰਫ inadvertently and due to oversight and despite due diligence ਹੋਈ ਹੈ ਅਤੇ ਇਸ ਸਬੰਧੀ ਨਿਮਨਹਸਤਾਖਰ ਵੱਲੋਂ ਇਕ speaking order ਵੀ ਪਾਸ ਕੀਤਾ ਗਿਆ ਹੈ ਜੋ ਕਿ ਆਪ ਜੀ ਨੂੰ ਇਸ ਪੱਤਰ ਨਾਲ ਜ਼ਾਮਲ ਕਰਕੇ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ। ਪੈਰਾ ਨੰ: 2 ਦੇ ਸਬੰਧ ਵਿਚ ਆਪ ਜੀ ਦੇ ਖਿਆਨ ਵਿਚ ਲਿਆਂਦਾ ਜਾਂਦਾ ਹੈ ਕਿ ਰੈਵੀਨਿਊ ਰਿਕਾਰਡ ਵਿਚ ਹਲਕਾ ਪਟਵਾਰੀ ਦੇ ਰੋਜਨਾਮਚੇ ਵਿਚ ਜੋ ਰਪਟ ਨੰ 204 ਮਿਤੀ 25/1/2025 ਦਰਜ ਕੀਤੀ ਗਈ ਹੈ, ਉਹ Dynamic Casting pvt ltd/Dyanamic Infradeveloper pvt ltd ਦੀ ਖੁਪਟਰੀ ਹੀ ਅਟੈਚ ਕੀਤੀ ਗਈ ਹੈ, ਜੋ ਕਿ ਰਿਕਾਰਡ ਮੁਤਾਬਕ ਬਿਲਕੁਲ ਸਹੀ ਵਾ ਦਰੁਸਤ ਹੈ। ਰੈਵੀਨਿਊ ਰਿਕਾਰਡ ਵਿਚ ਰਪਟ ਨੰ 250 ਮਿਤੀ 15/2/2025 ਰਾਹੀਂ ਪਟਵਾਰੀ ਹਲਕਾ ਵੱਲੋਂ ਜੋ speaking order ਪਾਸ ਕੀਤਾ ਗਿਆ ਹੈ, ਉਹ ਵੀ ਰਪਟ ਰੋਜਨਾਮਚੇ ਵਿਚ ਦਰਜ ਕਰ ਦਿੱਤਾ ਗਿਆ ਹੈ।

m
ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ,

ਸਾਹਨੇਵਾਲ।

[Handwritten signature]
4/3/2025

[Handwritten signature]

Speaking Order

Hon'ble The National Green Tribunal, Principal Bench New Delhi ਵੱਲੋਂ
Original Application No 383/2023 President Garden City Residential Welfare
Society (Applicant) v/s State of Punjab (Respondent) ਤਹਿਤ ਹਦਾਇਤਾਂ ਕੀਤੀਆਂ ਗਈਆਂ
ਸਨ ਕਿ "Garden City, Residential Welfare Society, Dehlon Road, Dharour,
Sahnewal, Ludhiana, State of Punjab, this Original Application has been registered
under Section 14 & 15 of National Green Tribunal Act, 2010 (hereinafter referred
to as 'NGT Act, 2010'), Grievance raised by petition is that Garden City Colony,
Sahnewal, Ludhiana was developed by Dynamic Infradeveloper Private Limited,
30/27, 1st floor, East Patel Nagar, New Delhi- 8 since 2005 extended in 2013, and
third party rights have also been created by allotting residential accommodations
to various persons but sewage treatment plant has not been made functional till
date. Sewage and other effluent is being discharged illegally by constructing septic
tank which is facing over flow since the quantity of sewage discharge is much
more than the capacity of the septic tank and it is now spreading over open land
causing damage and degradation to the environment."

Hon'ble The National Green Tribunal, Principal Bench New Delhi ਵੱਲੋਂ
Original Application No 383/2023 ਸਬੰਧੀ ਗੰਭੀਰ ਨੋਟਿਸ ਲੈਂਦੇ ਹੋਏ ਮਿਤੀ 11.02.2025 ਨੂੰ
ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹੁਕਮ ਜਾਰੀ ਕੀਤੇ ਗਏ ਹਨ :-

"The Board has requested Deputy Commissioner, Ludhiana vide office letter
no. 2653 dated 28.10.2024, 2698 dated 05.11.2024, 2775 dated 22.11.2024, 2923
dated 12.12.2024, 2985 dated 23.12.2024 and 81 dated 13.01.2025 (Annexure R-
1/A) to issue the following directions:

- a) To the Registrar cum Tehsildar, Revenue Department, Ludhiana not to register any sale deed (title deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board.
- b) To the Revenue Department for recovering the amount of Rs. 3,55,23,438/- imposed as Environmental Compensation by the Board to be recovered under arrears of land revenue by laws."

Original Application No 383/2023 ਵਿੱਚੋਂ ਸਮੇਂ-ਸਮੇਂ ਸਿਰ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ
ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਨਲ ਪਾਸੋਂ ਪ੍ਰਾਪਤ ਹਦਾਇਤਾਂ/ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਕਰਦੇ ਹੋਏ ਸਬੰਧਤ ਪਾਰਟੀਆਂ ਨੂੰ
ਨੋਟਿਸ ਜਾਰੀ ਕੀਤੇ ਗਏ ਸਨ, ਪ੍ਰੰਤੂ ਹੁਣ ਨਿਮਨ ਹਸਤਾਖਰ ਦੇ ਧਿਆਨ ਵਿੱਚ ਆਇਆ ਕਿ ਸਹਿਬਾਨ
ਕਲੈਰੀਕਲ ਗਲਤੀ ਹੋਣ ਕਾਰਨ ਉਕਤ ਨੋਟਿਸ M/s Dynamic Castings Pvt Ltd #30/27, 1st
Floor, East Patel Nagar, New Delhi ਦੀ ਬਜਾਏ President Garden City Residential
Welfare Society ਨੂੰ ਜਾਰੀ ਕੀਤੇ ਗਏ ਸਨ (ਨੱਥੀ ਚਸਪਾ Order)। ਪਰ ਇਥੇ ਇਹ ਸਪਸ਼ਟ ਕੀਤਾ
ਜਾਂਦਾ ਹੈ ਕਿ ਇਹ ਗਲਤੀ ਸਿਰਫ Inadvertently and due to oversight and, despite due
diligence ਹੋਈ ਹੈ ਜਿਸ ਅਧੀਨ Garden City ਜੋ ਕਿ M/s. Dynamic Castings Pvt Ltd ਮਾਲਕੀ

ਰੈ ਨੂੰ ਨੋਟਿਸ ਜਾਰੀ ਕਰਨ ਦੀ ਬਜਾਏ ਇਹ ਨੋਟਿਸ President Garden City Residential Welfare Society ਨੂੰ ਜਾਰੀ ਕਰ ਦਿੱਤਾ ਗਿਆ ਸੀ, ਅਤੇ ਜੇ ਪ੍ਰਾਪਰਟੀ ਅਟੈਚ ਕੀਤੀ ਗਈ ਹੈ ਉਹ ਵੀ M/s Dynamic Castings Pvt Ltd ਦੀ ਪ੍ਰਾਪਰਟੀ ਅਟੈਚ ਕੀਤੀ ਗਈ ਹੈ। ਜਿਸ ਤੋਂ ਇਹ ਪਤਾ ਲੱਗਦਾ ਹੈ ਕਿ ਇਹ ਗਲਤੀ ਸਿਰਫ inadvertently and due to oversight and despite due diligence ਹੋਈ ਹੈ ਅਤੇ ਇਸ ਸਬੰਧੀ ਸਬੰਧਿਤ ਅਧਿਕਾਰੀ ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਭਵਿੱਖ ਵਿੱਚ ਅਜਿਹੀ ਗਲਤੀ ਨਾ ਹੋਵੇ। ਹੁਣ Land Revenue Act 1887, Section 15-A, ਦੇ ਅਖਤਿਆਰ ਵਰਤਦੇ ਹੋਏ ਪਹਿਲੇ ਕੀਤੇ ਹੁਕਮ ਵਿੱਚ ਅੰਕਿਤ ਸੇਧ ਕਰਦੇ ਹੋਏ (ਚਸਪਾ-2) ਵਿੱਚ Dynamic Casting Pvt Ltd ਤੋਂ Arrear of Land Revenue Act ਦੇ ਤਹਿਤ ਰਿਕਵਰੀ ਕਰਨ ਲਈ ਕੁਰਕੀ ਦੀ ਕਾਰਵਾਈ ਆਰੰਭ ਕਰਦੇ ਹੋਏ Annexure (ਚਸਪਾ-2) ਨੂੰ ਸਹੀ ਮੰਨਦੇ ਹੋਏ ਅਗਲੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਅਮਲ ਵਿੱਚ ਲਿਆਂਦੀ ਜਾਂਦੀ ਹੈ। ਇਸ ਹੁਕਮ ਨਾਲ ਪਹਿਲਾ ਜਾਰੀ ਹੋਇਆ ਚਸਪਾ Annexure A ਨੂੰ withdraw ਕੀਤਾ ਜਾਂਦਾ ਹੈ।

ਨੋਟੀ: (1) Wrong ਚਸਪਾ Order.
(2) Corrected ਚਸਪਾ Order.


ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ -ਕਮ-
ਸਹਾਇਕ ਕੂਲੈਕਟਰ ਦਰਜਾ (2)
ਸਾਹਨੇਵਾਲ

ਮਿਤੀ 18/2/2025

ਪਿੱਠ ਅੰਕਣ ਨੰ- 666/R-669 /ਰੀਡਰ
ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ-

1. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ
2. ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ (ਪੂਰਬੀ)
3. ਤਹਿਸੀਲਦਾਰ, ਲੁਧਿਆਣਾ (ਪੂਰਬੀ)
4. ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਜੇਠ -2 ਲੁਧਿਆਣਾ ਨੂੰ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ M/s. Dynamic Castings Pvt Ltd ਦੀਆਂ ਪ੍ਰਾਪਰਟੀਆਂ ਨੂੰ ਲੋਕੇਟ ਕਰ ਕੇ ਇਸ ਦਫਤਰ ਨਾਲ ਤਾਲਮੇਲ ਕੀਤਾ ਜਾਵੇ ਤਾਂ ਜੋ ਰਿਕਵਰੀ ਸਬੰਧੀ ਕਾਰਵਾਈ ਤੁਰੰਤ ਅਮਲ ਵਿੱਚ ਲਿਆਂਦੀ ਜਾਵੇ।


ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ -ਕਮ-
ਸਹਾਇਕ ਕੂਲੈਕਟਰ ਦਰਜਾ (2)
ਸਾਹਨੇਵਾਲ



English Translation of Naib Tehsildar's letter no. 711/R dated 04.03.2025

From

Naib Tehsildar
Sahnewal,

To

SDO
Punjab Pollution Control Board,
Ludhiana

No. 711/R

dated 04.03.2025

Subject Regarding recovery Notice of Environmental Compensation.

Ref:- Your Office letter no. 752 dated 04.03.2025.

Regarding the above subject, you are informed through this letter that the discrepancy in paragraph no. 1 was an inadvertent error and due to oversight despite due diligence. In this regard, a speaking order has also been passed by the undersigned, which is enclosed with this letter. Regarding paragraph no. 2, your attention is drawn to the fact that in the revenue record, the date of mutation in the halqa patwari's register is 204 dated 25/1/2025. The land of Dynamic Casting Pvt Ltd/Dynamic Intradeveloper Pvt Ltd has been mortgaged, which is absolutely correct according to the record. The speaking order passed in this regard is also recorded in the daily diary.

**Sd/
Naib Tehsildar
Sahnewal**

Speaking Order

Hon'ble The National Green Tribunal, Principal Bench, New Delhi Original Application No. 383/2023 President Garden City Residential Welfare Society (Applicant) vs State of Punjab (Respondent) “In respect of *Garden City Residential Welfare Society, Dehlon Road, Dharour, Sahnewal, Ludhiana, State of Punjab*, this Original Application has been registered under Sections 14 & 15 of the National Green Tribunal Act, 2010 (hereinafter referred to as ‘NGT Act, 2010’). The grievance raised by the petitioner is that “*Garden City Colony, Sahnewal, Ludhiana* was developed by *Dynamic Infradeveloper Private Limited, 30/27, 1st Floor, East Patel Nagar, New Delhi-8* since 2005 and extended in 2013, and third-party rights have also been created by allotting residential accommodations to various persons, but the Sewage Treatment Plant has not been made functional till date. Sewage and other effluents are being discharged illegally by constructing a septic tank which is facing overflow since the quantity of sewage discharge is much more than the capacity of the septic tank, and it is now spreading over open land causing damage and degradation to the environment.”

Hon'ble The National Green Tribunal, Principal Bench, New Delhi Original Application No. 383/2023 – Order dated 11.02.2025. The following orders have been issued:

“The Board has requested the Deputy Commissioner, Ludhiana vide office letter No. 2653 dated 28.10.2024, 2698 dated 05.11.2024, 2775 dated 22.11.2024, 2923 dated 12.12.2024, 2985 dated 23.12.2024, and 81 dated 13.01.2025 (Annexure R-1/A) to issue the following directions:

- a) To the Registrar-cum-Tehsildar, Revenue Department, Ludhiana, not to register any sale deed (title deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till written permission of the Board is obtained.
- b) To the Revenue Department for recovering the amount of ₹3,55,23,438/- imposed as Environmental Compensation by the Board, to be recovered under arrears of land revenue by law”

In Original Application No. 383/2023, in compliance with the instructions/orders received from the Hon'ble Green Tribunal, notices were issued to the concerned parties. However, it has now come to the notice of the undersigned that inadvertently and due to oversight and despite due diligence, the notices were issued in the name of *M/s Dynamic Castings Pvt. Ltd., 30/27, 1st Floor, East Patel Nagar, New Delhi* instead of *President Garden City Residential Welfare Society* (copy of the affixed Order attached). Here it is clarified that inadvertently, and due to oversight and despite due diligence, the order was wrongly issued to *M/s Dynamic Castings Pvt. Ltd.* instead of *President Garden City Residential Welfare Society*. Instead of issuing this notice to *M/s Dynamic Castings Pvt. Ltd.*, the notice was issued to *President Garden City Residential Welfare Society*, and the property that has been attached is also that of *M/s Dynamic Castings Pvt. Ltd.* From this, it is evident that the mistake occurred inadvertently and due to oversight and despite due diligence. The concerned officer has been instructed that such a mistake should not occur in the future. Therefore, exercising the powers under Section 15-A of the Land Revenue Act, 1887, a partial correction is made in the previously issued order (Annexure-2), and proceedings for recovery under Arrears of Land Revenue are initiated against *M/s Dynamic Castings Pvt. Ltd.*. Annexure-2 is considered correct, and further necessary action is ordered to be

implemented accordingly. With this order, the previously issued annexure (Annexure-A) is hereby withdrawn.

Enclosures:

1. Wrong Speaking Order.
2. Corrected Speaking Order.

**Sd/
Naib Tehsildar
-cum-Assistant Collector Grade-II
Sahnewal**

Endorsement No.: 666/R-69 Reader

Dated: 18-02-2025

Copy to:

1. Deputy Commissioner, Ludhiana
2. Sub-Divisional Magistrate, Ludhiana (East)
3. Tehsildar, Ludhiana (East)
4. Punjab Pollution Control Board, Zone-II, Ludhiana – with the direction to coordinate with *M/s Dynamic Castings Pvt. Ltd.* so that recovery proceedings may be implemented immediately.

**Sd/
Naib Tehsildar
-cum-Assistant Collector Grade-II
Sahnewal**

ਵੱਲੋਂ,

ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ,

ਸਾਹਨੇਵਾਲ।

ਸੇਵਾ ਵਿਖੇ,

ਐਕਸੀਅਨ ਪੰਜਾਬ ਪਲੂਸਨ ਕੰਟਰੋਲ ਬੋਰਡ,

ਲੁਧਿਆਣਾ।

ਨੰਬਰ 301

ਮਿਤੀ 20/6/2025

ਵਿਸ਼ਾ:-

Request for latest status of property Attachment and auction Proceedings in respect of M/s Dynamic Infradeveloper pvt Ltd. Project Garden City, Village Dharour Sahnewal- In Compliance with Hon,ble NGT's Order dated 19.5.2025.

ਹਵਾਲਾ:-

ਆਪ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 1609 ਮਿਤੀ 9.6.2025 ਅਤੇ 1632 ਮਿਤੀ 16.6.2025 ਦੇ ਸਬੰਧ ਵਿਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿਚ ਆਪ ਵੱਲੋਂ ਇਸ ਦਫਤਰ ਨੂੰ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਸਟੇਟਸ ਰਿਪੋਰਟ ਦੀ ਮੰਗ ਕੀਤੀ ਗਈ ਹੈ:-

1. Whether the attached property of M/s Dynamic Infradvelopers Pvt Ltd has been listed for auction, and if so, the scheduled date of auction.2 if the auction has already been conducted, pl share the outcome of the same.
3. Any other relevant developments under the Punjab Land Revenue Act for recovery of the said E.C.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿਚ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਆਪ ਵੱਲੋਂ

ਪੱਕਾ ਨੰਬਰ 1 ਦੇ ਸਬੰਧ ਵਿਚ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਦੇ ਨਾਲ ਇੱਕ ਮੀਟਿੰਗ ਕੀਤੀ ਗਈ ਸੀ। ਉਸ ਮੀਟਿੰਗ ਵਿਚ ਆਪ ਦੇ ਦਫਤਰ ਵੱਲੋਂ ਹਾਜ਼ਰ ਸ੍ਰੀ

ਐਕਸੀਅਨ ਸ੍ਰੀ ਅਸ਼ਵਿੰਦਰ ਸਿੰਘ ਵੀ ਹਾਜ਼ਰ ਸਨ। ਉੱਕਤ ਮੀਟਿੰਗ ਵਿਚ ਇਸ ਦਫਤਰ ਵੱਲੋਂ

ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ ਮੋਡਮ ਸ਼੍ਰੀਮਤੀ ਮਨਵੀਰ ਕੌਰ ਵੀ ਹਾਜ਼ਰ ਸਨ। ਮੀਟਿੰਗ ਵਿਚ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਜੀ ਵੱਲੋਂ ਆਦੇਸ਼ ਦਿੱਤੇ ਗਏ ਸਨ ਕਿ M/s Dynamic Infradvelopers Pvt Ltd ਦੀ ਪੁਰੋਪਰਟੀ ਜੋ ਕਿ ਗਾਰਡਨ ਸਿਟੀ ਵਿਚ ਹੈ, ਉਸ ਨੂੰ ਲਕੋਟ ਕਰਨ ਵਿਚ ਆਪ ਦੇ ਦਫਤਰ ਵੱਲੋਂ

ਨਿਮਨ ਹਸਤਾਖਰ ਨੂੰ ਅਸਿਸਟ ਕੀਤਾ ਜਾਵੇਗਾ। ਪਰੰਤੂ ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਵੱਲੋਂ ਕਿਸੇ ਵੀ ਕਰਮਚਾਰੀ

ਵੱਲੋਂ ਇਸ ਦਫਤਰ ਨਾਲ ਰਾਫਤਾ ਨਹੀਂ ਕਾਇਮ ਕੀਤੀ ਗਿਆ। ਇਸ ਲਈ ਆਪ ਨੂੰ ਇਸ ਪੱਤਰ ਰਾਹੀਂ

ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਆਪ ਆਪਣੇ ਦਫਤਰ ਦੇ ਕਿਸੇ ਵੀ ਅਧਿਕਾਰੀ/ਕਰਮਚਾਰੀ ਨਿਮਨਹਸਤਾਖਰ ਨੂੰ

ਅਸਿਸਟ ਕਰਨ ਲਈ ਡਿਊਟੀ ਲਗਾਈ ਜਾਵੇ ਤਾਂ ਜੋ ਨਿਲਾਮੀ ਸਬੰਧੀ ਕਾਰਵਾਈ ਅਮਲ ਵਿਚ ਲਿਆਈ

2. ਪੈਰਾ ਨੰਬਰ 2 ਦੇ ਸਬੰਧ ਆਪ ਜੀ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਇਸ ਦਫਤਰ ਵੱਲੋਂ ਮਿਤੀ 15/1/2025 ਨੂੰ ਨਿਲਾਮੀ ਸਬੰਧੀ ਕਾਰਵਾਈ ਇਸ ਦਫਤਰ ਵੱਲੋਂ ਕੀਤੀ ਗਈ ਸੀ। ਮੋਕਾ ਪਰ ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ ਸਾਹਨੇਵਾਲ ਸਮੇਤ ਪਟਵਾਰੀ ਮੋਕਾ ਪਰ ਹਾਜਰ ਆਏ। ਉਸੇ ਨਿਲਾਮੀ ਵਾਲੇ ਦਿਨ ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਵੱਲੋਂ ਹਾਜਰ ਐਸ.ਡੀ.ਓ. ਸ੍ਰੀ ਅਸਵਿੰਦਰ ਸਿੰਘ ਸਮੇਤ ਆਪਣੇ ਦਫਤਰ ਦੇ ਸਮੂਹ ਸਟਾਫ਼ ਸਮੇਤ ਹਾਜਰ ਸਨ। ਮੋਕਾ ਪਰ ਸ੍ਰੀ ਹਰਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਸ੍ਰੀ ਮਿਲਖਾ ਸਿੰਘ, ਸ੍ਰੀ ਵੀ.ਕੇ. ਖੁਰਾਣਾ ਪੁੱਤਰ ਸ੍ਰੀ ਹਕੂਮਤ ਲਾਲ, ਸ੍ਰੀ ਦਲਵੀਰ ਸਿੰਘ ਪੁੱਤਰ ਸ੍ਰੀ ਤੇਜਾ ਸਿੰਘ, ਸ੍ਰੀ ਗੁਰਮੀਤ ਸਿੰਘ ਪੁੱਤਰ ਸ੍ਰੀ ਤੇਜਾ ਸਿੰਘ ਹਾਜਰ ਸਨ। ਪਰੰਤੂ ਮੋਕੇ ਪਰ ਨਿਲਾਮੀ ਦੇਣ ਲਈ ਕੋਈ ਵੀ ਵਿਅਕਤੀ ਹਾਜਰ ਨਹੀਂ ਆਇਆ। ਇਸ ਸਬੰਧੀ ਕੀਤੀ ਗਈ ਕਾਰਵਾਈ ਆਪ ਜੀ ਪਾਸ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 711-ਆਰ ਮਿਤੀ 4/2 /2025 ਨੂੰ ਭੇਜ ਦਿੱਤੀ ਗਈ ਸੀ। ਇਥੇ ਇਹ ਵੀ ਆਪ ਜੀ ਦੇ ਧਿਆਨ ਵਿੱਚ ਲਿਆਦਾ ਜਾਂਦਾ ਹੈ ਕਿ 59 ਕਨਾਲ ਜ਼ਮੀਨ ਜੋ ਕਿ ਡਾਇਨਾਮਿਕ ਇਨਫਰਾਡਿਵੈਲਪਰਸ ਦੇ ਨਾਮ ਤੇ ਦਰਜ ਹੈ। ਇਹ ਉਸ ਦਿਨ ਵੀ ਆਪ ਜੀ ਦੇ ਧਿਆਨ ਵਿੱਚ ਲਿਆਦਾ ਗਿਆ ਸੀ। ਪਰੰਤੂ ਉਸ ਤੋਂ ਬਾਅਦ ਆਪ ਦੇ ਦਫਤਰ ਵੱਲੋਂ ਕਿਸੇ ਵੀ ਕਰਮਚਾਰੀ/ਅਧਿਕਾਰੀ ਨੇ ਇਸ ਦਫਤਰ ਨੂੰ ਕਿਸੇ ਵੀ ਤਰਾ ਦੀ ਕੋਈ ਸੂਚਨਾ ਨਹੀਂ ਦਿੱਤੀ ਜਿਸ ਕਾਰਨ ਪ੍ਰਾਪਰਟੀਆਂ ਨੂੰ ਲੋਕੇਟ ਨਹੀਂ ਕੀਤਾ ਜਾ ਸਕਿਆ। ਇਸ ਸਬੰਧੀ ਇਹ ਵੀ ਆਪ ਜੀ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਇਸ ਸਬੰਧੀ ਆਪ ਨਿਮਨਹਸਤਾਖਰ ਨੂੰ ਲਗਭਗ 5 ਦਿਨ ਪਹਿਲਾਂ ਸੂਚਿਤ ਕੀਤਾ ਜਾਵੇ ਤਾਂ ਜੋ ਹਲਕਾ ਕਾਨੂੰਗੋ/ਪਟਵਾਰੀ ਨੂੰ ਉਸ ਦਿਨ ਹਾਜਰ ਰਹਿਣ ਦੀ ਹਦਾਇਤ ਕੀਤੀ ਜਾਵੇ।

3. ਪੈਰਾ ਨੰਬਰ 3 ਦੇ ਸਬੰਧ ਵਿਚ ਆਪ ਜੀ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 59/ਡੀ.ਆਰ.ਏ. ਐਲ.ਆਰ.ਸੀ. ਮਿਤੀ 7/1/2025 ਰਾਹੀਂ ਨਿਮਨ ਹਸਤਾਖਰ ਨੂੰ ਪੰਜਾਬ ਲੈਂਡ ਰੈਵੀਨਿਊ ਐਕਟ 1887 ਦੀ ਧਾਰਾ 75 ਤਹਿਤ ਕੁਲੰਕਟਰ ਨੂੰ ਨਿਲਾਮੀ ਦੀਆਂ ਪਾਵਰਾਂ ਤਹਿਤ ਸ਼ਾਕੀਦਾਰ ਦੀ ਪ੍ਰਾਪਰਟੀ ਨੂੰ ਸੇਲ/ਨਿਲਾਮ ਕਰਨ ਦੀ ਪ੍ਰਵਾਨਗੀ ਮਿਤੀ 4/1/2025 ਰਾਹੀਂ ਦਿੱਤੀਆਂ ਗਈਆਂ ਹਨ। ਆਪ ਕਿਸੇ ਵੀ ਕੰਮ ਵਾਲੇ ਦਿਨ ਨਿਮਨਹਸਤਾਖਰ ਦੇ ਦਫਤਰ ਵਿਚ ਆਕੇ ਗਾਰਡਨ ਸਿਟੀ ਵਿਚ ਸਥਿਤ M/s Dynamic Infradvelopers Pvt Ltd ਦੀਆਂ ਪ੍ਰਾਪਰਟੀਆਂ ਨੂੰ ਲੋਕੇਟ ਕਰਵਾਉਣ ਵਿਚ ਅਸਿਸਟ ਕੀਤਾ ਜਾਵੇ। ਤਾਂ ਜੋ ਇਸ ਸਬੰਧੀ ਹਲਕਾ ਪਟਵਾਰੀ ਵੱਲੋਂ ਮੁਸਤਹੀ ਮੁਨਾਦੀ ਅਤੇ ਲਾਊਡ ਸਪੀਕਰ ਰਾਹੀਂ ਆਮ ਜਨਤਾ ਨੂੰ ਨਿਲਾਮੀ ਸਬੰਧੀ ਜਾਣੂ ਕਰਵਾਇਆ ਜਾ ਸਕੇ। ਤਾਂ ਜੋ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰਿਬਨਲ, ਪ੍ਰਿੰਸੀਪਲ ਬੈਂਚ, ਨਿਊ ਦਿੱਲੀ, ਜੀ ਵੱਲੋਂ ਦਿੱਤੇ ਗਏ ਆਦੇਸ਼ਾਂ ਦੀ ਪਾਲਣਾ ਕੀਤੀ ਜਾ ਸਕੇ।

ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ,
ਸਾਹਨੇਵਾਲ।

56

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ:-

1.

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰਿਬਨਲ, ਪ੍ਰਿੰਸੀਪਲ ਬੈਚ, ਨਿਊ ਦਿੱਲੀ, ਜੀ ਪਾਸ ਸੁਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ ਜੀ।

2.

ਇੱਕ ਉਤਾਰਾ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਪਾਸ ਸੁਚਨਾ ਅਤੇ ਅਗਲੀ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ ਜੀ।

— ਮੁ —

ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ,

ਸਾਹਨੇਵਾਲ।

English Translation of Naid Tehsildar's letter no. 301 dated 20.06.2025

From

Naib Tehsildar

Sahnewal,

To

XEN

Punjab Pollution Control Board,

Ludhiana

No. 301

dated 20.06.2025

Subject **Request for latest status of property attachment and auction Proceedings in respect of M/s Dynamic Infradeveloper Pvt. LTd., Project Garden City, Village Dharour, Sahnewal- In compliance with Hon'ble NGT's order dated 19.05.2025.**

Ref:- **Your Office letter no. 1609 dated 09.06.2025 and 1632 dated 16.06.2025.**

In connection with the above subject, a status report has been requested from this office by you as follows:

1. Whether the attached property of M/s Dynamic Infradevelopers Pvt Ltd has been listed for auction, and if so, the scheduled date of auction.
2. If the auction has already been conducted, please share the outcome of the same.
3. Any other relevant developments under the Punjab Land Revenue Act for recovery of said EC.

Regarding the above subject, you are informed that in relation to para no. 1, a meeting was held with the Honorable Deputy Commissioner, Ludhiana. In that meeting, Xen, Mr. Aushwinder Singh from your office were also present. In the said meeting, Mrs. Manveer Kaur, Naib Tehsildar from this office was also present. In the meeting, orders were given by the Honorable Deputy Commissioner that M/s Dynamic Infradevelopers Pvt Ltd's property, which is in Garden City, should be located and your office should assist the undersigned in doing so. However, no employee from your office has contacted this office. Therefore, you are informed through this letter that an officer/employee from your office should be assigned duty to assist the undersigned so that the auction-related proceedings can be initiated.

Regarding paragraph number 2, you are informed that the auction process related to the auction was conducted by this office on 15/1/2025. Naib Tehsildar Sahnewal along with Patwari were present at the spot. On the day of the auction, SDO Shri Asuwindar Singh along with his entire office staff were present from your office. Shri Harinder Singh son of Shri Milkha Singh, Shri V.K. Khurana son of Shri Hukum Lal, Shri Dalvir Singh son of Shri Teja Singh, Shri Gurmeet Singh son of Shri Teja Singh were present at the spot. However, no person came forward to bid at the spot. The action taken in this regard was sent to you by this office letter number 711/R dated 4/2/2025. It is also brought to your attention that 59 Kanal land registered in the name of Dynamic Infradevelopers was also brought to your attention on that day. However, after that, no information of any kind was provided to this office by any employee/officer of your office, due to which the properties could not be located. In this regard, you are also requested to inform the undersigned approximately 5 days in advance so that the Halqa Kanungo/Patwari can be instructed to be present on that day.

Regarding paragraph number 3, you are informed that the Hon'ble Deputy Commissioner, Ludhiana, vide office letter number 59/DRA/LRC dated 7/1/2025, has granted permission for the sale/auction of the defaulter's property under the powers of the Collector under Section 75 of the Punjab Land Revenue Act 1887. You are requested to assist the undersigned in locating the properties of M/s Dynamic Infradevelopers Pvt Ltd located in Garden City on any working day, so that the general public can be informed about the auction through the Halqa Patwari's proclamation and loudspeaker. This is to ensure compliance with the orders issued by the Hon'ble National Green Tribunal, Principal Bench, New Delhi.

**Sd/
Naib Tehsildar,
Sahnewal**


PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana



Tele Fax:- 0161-4673789 Website:- www.ppcb.gov.in Email:- ppcbzo1ldh@gmail.com

No.....

Dated.....

To

M/s Dynamic Infradeveloper Pvt. Ltd,
 (Project - Garden City, Village Dharour,
 Dehlon Road, Sahnewal Ludhiana),
 30/27, 1st Floor, East Patel Nagar,
 New Delhi-110008.

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ

 ਖੇਤਰੀ ਦਫਤਰ-2, ਲੁਧਿਆਣਾ
 ਏ.ਈ.ਓ - I, II, III, IV

ਵਾਹਿਗੰਗੀ ਨੰਬਰ.....

ਟੀ.ਐੱਸ. ਨੰਬਰ.....

Subject:- Imposition of Environmental Compensation upon M/s Dynamic Infradeveloper Pvt. Ltd, (Project - Garden City, Village Dharour, Dehlon Road, Sahnewal Ludhiana) 30/27, 1st Floor, East Patel Nagar, New Delhi for violation of the provisions of Environmental Laws.

Please find enclosed a copy of order no. 405 dated 11.9.2025 passed by the Competent Authority of the Punjab Pollution Control Board whereby Environmental Compensation amounting to Rs. 17,55,000/- (Rs. Seventeen Lakh Fifty Five Thousand only) has been imposed upon the project proponent for violation of the provisions of Environmental Laws for the period from 24.07.2024 to 09.07.2025 for information and compliance.

DA-As above

SA
 Environmental Engineer
 Zonal Office-1, Ludhiana

Endst. No. 4502

Dated 15/9/25

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana for information and necessary action, please.

DA-As above

SA
 Environmental Engineer
 Zonal Office-1, Ludhiana



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 405

Subject:

Imposition of Environmental Compensation upon M/s Dynamic Infradeveloper Pvt. Ltd, (Project - Garden City, Village Dharour, Dehlon Road, Sahnewal Ludhiana) 30/27, 1st Floor, East Patel Nagar, New Delhi for violation of the provisions of Environmental Laws.

Dated. 11/9/25

Order

The Punjab Pollution Control Board being the statutory regulatory authority is implementing the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the rules made there under in the State of Punjab. The main objective of the Board is maintaining or restoring the wholesomeness of water, the preservation of the quality of air and the protection and improvement of the environment.

2) The Ministry of Environment, Forest & Climate Change (MoEF&CC), Government of India has declared various clusters in the Country as Critically Polluted Areas (CPA), Severely Polluted Area (SPA) based on Cumulative Environmental Pollution Index (CEPI) score. Due to increased industrialization, activities of the Industrial units and some other identical reasons, Ludhiana city has been declared as Critically Polluted Area by the Central Pollution Control Board.

3) Briefly stated that the project proponent has developed a residential colony project. Earlier, directions u/s 33- A of Water Act, 1974 were issued to PSPCL authorities to the effect that "Electric connection shall not be released in future from the date of issue of these directions at the project site of Garden City, Village Dharaur, Outside Octroi, Dehlon Road, Sahnewal, Ludhiana" vide letter no. 5676 dated 14.07.2016.

4) The directions u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 were also issued to the Registrar-Cum-Tehsildar, Revenue Department, Ludhiana "That the Registrar-cum-Tehsildar, Revenue Department, Punjab be directed not to register any sale deed (title deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board" vide letter endst. No. 5681 dated 14.07.2016.

5) The project proponent was granted consent under Water Act, 1974 vide no. ZO-I/LDH/RO-2/WPC/2012/F-3987 dated 15.05.2012 expired on 10.11.2012 for the 9.56 Acre project only.

6) The directions u/s 33-A of Water Act, 1974 were issued to PSPCL authorities "That the authorities concerned may release electric connection in 9.50 Acre approved Colony only M/s Garden City, Village Dharour, outside Octroi, Dehlon Road, Sahnewal, Ludhiana" being developed by M/s Dynamic Infradeveloper Pvt. Ltd.

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ - 147001

Vatavaran Bhawan, Nabha Road, Patiala - 147001

Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O), 2215636 (FAX)

Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |



- 7) The directions u/s 33-A of Water Act, 1974 were also issued to the Registrar-Cum-Tehsildar, Revenue Department, Ludhiana "That the Registrar-cum-Tehsildar, Revenue Department, Punjab be directed to allow registration of sale deed (title deed) / mutation etc of any plot/house SCO/other establishment in the approved colony measuring 9.50 acres area only M/s Garden City, Village Dharaur, Outside Octroi, Dehlon Road, Sahnewal, Ludhiana" being developed by M/s Dynamic Infradeveloper Pvt. Ltd.
- 8) The colony was visited by the officer of the Board on 07.07.2023 and it was observed as under:-
1. The electric connection of the houses located in the 40 acres unapproved land were found intact which is in violation with the directions issued by the Board vide letter no. 4583-84 dated 01.10.2018 as the electric connection has been released in-spite of directions issued by Board to PSPCL.
 2. The STP has been provided only for the approved project 9.5 Acres and the same was also lying defunct and in non-operational/ idle conditions as observed during the visit. The condition of STP revealed that it has not been operated since long. No proper land for plantation has been provided for disposal of the effluent.
 3. The project proponent has neither provided separate STP for the adjoining colony of 40 acres nor has taken separate permission for the unauthorized colony measuring 40 acres. Also no separate entry has been provided for the 32.15 acres colony as per the conditions imposed by PPCB while granting last consent.
 4. There are three deep soakage pits provided by the project proponent wherein the domestic effluent carried through sewerage line is disposed.
 5. 13 manholes have been provided with manhole covers and 45 manholes are provided without manhole covers in the entire project.
 6. The domestic effluent was seen oozing out from one manhole as observed during the visit.
 7. Stagnated effluent was seen in other manholes indicating that the same is not being carried for treatment and is rather disposed off at some unknown locations through tankers.
 8. The project proponent has not submitted the extended bank guarantee of Rs. 50000/- which expired on 14.05.2018.
- 9) The project proponent was issued notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as well as notice for imposition of Environmental Compensation (EC) with hearing before Chairman of the Board on 09.10.2023, wherein it was decided as under:-



1. Environmental Compensation for the damage caused to the environment shall be imposed to the Project Proponent. The Environmental Engineer, Regional Office shall calculate the Environmental Compensation to be imposed, for approval.
 2. Fresh directions u/s 33-A of the Water Act, 1974 be issued to the authorities of Revenue Department and PSPCL so as not to execute the sale deeds & not to release electric connections, respectively in the existing project of 9.56 acres and proposed project of 40 acres.
 3. The Chief Administrator, GLADA be requested not to approve the project till it comply with the environmental laws.
 4. The State Level Environment Impact Assessment Authority (SEIAA) may be apprised about the violations being made by the project proponent.
 5. The Environmental Engineer, Regional Office shall visit the offices Revenue Authority and PSPCL and shall confirm the compliance of earlier directions issued by the Board on 1.10.2018. He shall send further recommendations in the matter after verification.
- 10) In reference to Board's letter no. 611 dated 06.03.2024, the GLADA authorities have clarified that the license has been issued to the project for 9.5 acres on 08.10.2005, out of 41.65 acres and now application for regularization of entire colony of 41.65 acres has been rejected vide order no. 2256-58 dated. 20.09.2016. Further case for lodging FIR against the colonizer for developing unauthorized colony in contravention of PAPR Act, 1995 already sent to Police Department vide letter no. 8595 dated 11/08/2011. The colonizer has not reapplied for regularization of above colony under regularization policy dated 18.10.2018.
- 11) The Environmental Compensation amounting to Rs. 3,55,23,438/- was calculated and vide Board's letter No. 205 dated 08.01.2024, the project proponent was requested to deposit the Environmental Compensation. Thereafter, the board again issued vide letter no. 79 dated 23.01.2024, letter no. 613 dated 06.03.2024 and 1355 dated 07.06.2024 to deposit the Environmental Compensation, but the project Proponent failed to deposit the above Environmental Compensation.
- 12) The project proponent has failed to install the adequate STP to treat the effluent of whole colony of 9.50 + 32.15 acres = (Total 41.65 acres.). The project proponent has failed to develop adequate plantation area to discharge the treated domestic effluent. The project proponent is discharging its effluent through un-authorized mode of disposal i.e. in soakage pits/ through moveable tankers. The project proponent is also running its project without the valid consents of the Board under the Water Act, 1974 and the Air Act, 1981.
- 13) A complaint was received on 23.03.2024 from the Garden City Residential Welfare Society regarding overflow of sewage system provided in the colony. To verify the facts, the site was visited by officer of the Board on 27.03.2024 and it was observed that the sewage water was



stagnated at the corner of the street near Ashram of Shri. Anandpur Darbar. Regular complaints are being received from the Welfare Society through E-mails/ Whatsapp messages.

14) The President Garden City Residential Welfare Society has filed Original Application No. 383/2023, registered on the basis of the letter petition, before Hon'ble National Green Tribunal, New Delhi in which the applicant has raised the grievance that Dynamic Infradeveloper Private Limited has not made the Sewage Treatment. Plant functional in the Garden City Colony, Sahnewal, Ludhiana developed by it and the other effluent are also been discharged illegally by constructing the septic tank which is overflowing.

15) The Hon'ble National Green Tribunal after consideration of the matter was pleased to issue directions to the Punjab Pollution Control Board vide order dated 24.05.2024 to file a fresh report indicating the status of recovery of Environmental Compensation already imposed and further imposition of Environmental Compensation for the subsequent period upon M/s Dynamic Infradeveloper Pvt. Ltd, (Project Garden City, Village Dharour, Dehlon Road, Sahnewal, Ludhiana.

16) In compliance to the order dated 24.05.2024 passed by the Hon'ble Tribunal, the Punjab Pollution Control Board is constantly pursuing the matter with M/s Dynamic Infradeveloper Pvt. Ltd for deposit of Environmental Compensation amounting to Rs. 3,55,23,438/- already imposed by the Board vide letter no. 205 dated 08.01.2024 for the damage caused to the environment by the project proponent. In this regard, the Board has written office letter no. 79 dated 23.1.2024, letter no. 613 dated 6.3.2024 and 1355 dated. 07.06.2024, but the project proponent has failed to respond to the letters of the Board and has not deposited the amount of Environmental Compensation mentioned above.

17) The project proponent namely Dynamic Infradeveloper Pvt. Ltd, (Project Garden City, Village Dharour, Dehlon Road, Sahnewal, Ludhiana has been written a letter bearing no. 1523-24 dated 12.7.2024 informing therein that many letters have been written by the Board for deposit of Environmental Compensation as explained above, but the company is not serious in complying with the directions of the Board and is just ignoring the same. The Board has, thus once again requested the project proponent vide letter dated 12.7.2024 to deposit the amount of Environmental Compensation with the office of the Board at Ludhiana immediately without any further delay failing which coercive action will be taken against the project proponent by the Board for recovery of the amount of Environmental Compensation.

18) For further action in the case, the Board vide letter no. 3762-63 dated 2.7.2024 has issued notice for non-compliance of the directions and subsequent order issued vide letter no. 205 dated 8.1.2024 for imposition of Environmental Compensation amounting to Rs. 3,55,23,438) as well as notice for further imposition of Environmental Compensation upon M/s



Dynamic Infradeveloper Pvt. Ltd, (Project Garden City, Village Dharour, Dehlon Road, Sahnewal, Ludhiana for continuous violation and degradation of environment with an opportunity of hearing before the Chairman of the Board on 23.7.2024.

19) The project proponent was issued notice for non-compliance of directions u/s 33-A of the Water Act, 1974 as well as notice for imposition of Environmental Compensation (EC) for the period 01.12.2023 to 30.06.2024 with hearing before Chairman of the Board on 09.07.2024, which was postponed to 23.07.2024.

20) Smt. Noordeep Kaur attended the hearing as a proxy counsel for another Advocate and stated that the counsel is busy in the Hon'ble Punjab and Haryana High Court and requested for adjournment of the case to Friday.

21) The Chairman of the Board observed that the project proponent is not serious in complying with the provisions of the environmental laws. Even after the imposition of Environmental Compensation on earlier occasion the project proponent is still violating the Law. The project proponent has not made any serious effort to make compliance.

22) After considering the background and facts of the case it was felt by the competent authority of the Board that it is a serious case of violation of Environmental Laws, therefore, request of the project proponent and the proxy counsel for the adjournment cannot be entertained. After examination of the case, the Chairman of the Board decided as under:

1. The detailed order imposing Environmental Compensation on the project proponent be issued for the subsequent period from 01.12.2023 upto the date of hearing.
2. The Project Proponent shall deposit the already imposed Environmental Compensation amounting Rs. 3,55,23,438/- to the Board immediately failing which coercive action shall be taken by the Board.
3. In case of non-deposition of Environmental Compensation by the project proponent, the Deputy Commissioner, Ludhiana be written to get the Environmental Compensation recovered under arrears of land revenue.
4. Fresh criminal prosecution be filed in the court of law against the project i.e. M/s Dynamic Infradeveloper Pvt. Ltd, (Project - Garden City, Village Dharour, Dehlon Road, Sahnewal Ludhiana) 30/27, 1st Floor, East Patel Nagar, New Delhi-110008, Ludhiana and its Directors and other responsible persons due to continuous violations.
5. Since the directions issued by the Board against the project proponent have not been complied, the Deputy Commissioner, Ludhiana be requested to issue necessary directions to the Registrar-Cum-Tehsildar, Revenue Department, Ludhiana not to register any sale deed (title deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board and submit compliance thereof the concerned authorities to submit the compliance of the directions, failing which action according to Law will be taken.



6. A public notice in leading newspaper be published advising public not to purchase any property in said project till it obtained statutory approval.
- 23) The proceedings of aforesaid personal hearing were conveyed to the project proponent vide Board's letter no. 4230 dated 23.07.2024.
- 24) The compliance of decisions of personal hearing held before Chairman of the Board on 23.07.2024 is as under:
1. The Board has imposed Environmental Compensation amounting to Rs.11,80,000/- for the violation of the Environmental Laws for period 01.12.2023 to 23.07.2024 vide order no. 466 dated 27.11.2024.
 2. Regular letters have been written to the project proponent regarding submission of Environmental Compensation amounting to Rs.3,55,23,438/-.
 3. The Deputy Commissioner, Ludhiana has been requested vide Board's letter no. 4230 dated 23.07.2024 and letter no. 1994 dated 16.08.2024, 2653 dated 28.10.2024, 2698 dated 05.11.2024, 2775 dated 22.11.2024 and 2923 dated 12.12.2024, 2985 dated 23.12.2024 and 81 dated 13.01.2025 as under :
 - I. To issue directions to the Registrar-Cum-Tehsildar, Revenue Department, Ludhiana not to register any sale deed (title deed/mutation etc. of any plot/ house/ SCO/ other establishment in the colony till the written permission of the Board.
 - II. To issue directions to the revenue department for recovering the amount of Rs. 3,55,23,438/- imposed as Environmental Compensation by the Board to be recovered under arrears of land revenue by laws.
 4. Complaint has been filed vide COMA/46166/2024 dated 22.10.2024 in District Court, Ludhiana.
 5. Public notices in English and Punjab have been published in the leading newspapers.
- 25) The project proponent was issued a notice for non-compliance of directions u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974, as well as a notice for imposition of Environmental Compensation (EC), with a personal hearing before the Chairman of the Board on 30.04.2025. Sh. Amrinder Paul Singh, Advocate, appeared on behalf of the project proponent, submitted a Memo of Appearance, and informed that he was not aware of the facts of the case and was unable to make any commitment on behalf of the project proponent. He requested a short adjournment, stating that the Director was out of station, and assured that the Power of Attorney and other relevant documents would be submitted on the next date of hearing. Accordingly, it was decided to grant another opportunity of personal hearing to the project proponent.
- 26) In the meanwhile, the case came up for hearing before Hon'ble National Green Tribunal, New Delhi on 19.05.2025 and orders are reproduced as under:-



"To ascertain the correct position, we direct the Member Secretary, PPCB to file affidavit disclosing daily generation of sewage from families residing in approved area of 9.5 acres, treatment capacity of the existing STP and its capacity utilization. Member Secretary, PPCB will clearly disclose the gap in daily generation and treatment of STP if gap exists, manner of discharge of surplus sewage which is generated. In that affidavit, PPCB will also disclose sample analysis report of the STP treated discharge. Since a stand has been taken that a sum of Rs. 3, 55, 23, 438 /- has been levied as environmental compensation, therefore, Member Secretary, PPCB will also disclose the steps which have been taken till now to recover this environmental compensation. Let this affidavit be filed within a period of four weeks."

The case is now listed on 24.09.2025.

27) The site of the project was visited by officers of the Board on 10.06.2025 and during visit it was observed that :-

1. The colony has one common entrance gate for authorized (9.56 Acre) colony and 32.4 Acre (approx.) unauthorized (32.4 Acre app.) colony with common boundary wall for entire project Garden City (41 acre app.). The roads and sewerage system are connected with each other.
2. There are 3 SCO's and 27 houses built and 3 houses under construction in the front 9.56 Acre colony and there are 138 houses and 9 houses are under construction in the rear extended/unauthorized colony of size 32.4 acre approx.
3. The STP was not in operation during the visit and no effluents were coming out of the outlet of STP. Upon inspection of STP one water meter was installed at the outlet of the STP and its reading was noted to be 7831.90 KL but no water meter was installed at the inlet of the STP.
4. The STP is not of adequate capacity to treat effectively the wastewater generated by the current occupancy of the colony nor for the projected occupancy of the colony and seems to be non-operational from a long time. The capacity of STP needs to be increased.
5. The project proponent could not provide the logbook of inlet and outlet effluent, logbook of energy meter reading of STP, sludge disposal record maintained and design capacity of the STP components.
6. The project proponent has not hired any technical staff/engineer to operate the STP in a technically sound manner. The project proponent has not provided any sludge handling facility/sludge drying beds.
7. Housekeeping around the STP was poor and foul smell was observed near the STP and plantation area.
8. The plantation area was not stagnated. Pipe is used to carry the discharge from the outlet of STP to the plantation area of size approx. 550 sq yards, this plantation area is also



inadequate for the disposal of the effluent of the STP. There are around 120 eucalyptus trees of average height around 18 feet.

9. No person from the technical staff was present who could effectively operate the STP and provide us details of the technology and design capacity of the STP components.
10. The project proponent has not developed the colony as per the approved layout plan/drawing from the Town Planning Department and is also not following the conditions of license to develop colony issued by the Senior Town Planner, Ludhiana.
11. The entire project is covering an area of 41 acres approximately out of which 9.56 Acres is approved colony which has an STP which is also not of adequate capacity and does not efficiently treat the waste water generated from the colony.
12. The untreated wastewater generated from the extended part/unauthorized colony is lying stagnated in the sewer lines and manholes through which it partly goes into illegal soakage pits constructed at 5 different locations and is partly lifted using tankers.
13. Upon enquiry from the residents, the untreated sewage from the manholes is lifted using tankers and is disposed off at undisclosed locations (frequency of lifting of sewage is twice a week in rainy season and during the rest of the year the frequency of lifting is twice a month).
14. The manholes and sewer line needs cleaning and regular maintenance.

28) The project proponent was issued notice with another opportunity of personal hearing before the Chairperson of the Board on 09.07.2025, wherein it was decided as under:-

1. The Project Proponent shall make all necessary arrangements as required for the treatment and environmentally sound disposal of sewage and municipal solid waste being generated/expected to be generated from colony and fulfil all other responsibilities including obtaining of all regulatory clearances as prescribed and laid down under the environmental laws and submit action taken/progress report within 20 days to the Board.
2. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988, to the following effect be Issued to the project proponent and concerned Departments both for 9.56 acres approved and 32 acres unapproved residential colony:
 - a) Revenue Authorities / Chief Revenue Officer/ Registrar of Land shall not register any sale deed related to any plot/flat/house/shop/any other component of this project with immediate effect.
 - b) GLADA Authorities shall neither register any sale deed/ transfer deed nor issue "No objection Certificate" to revenue authorities for issuance/transfer of conveyance deed for any plot/flat/house/shop/any other component of this residential colony, Similarly, the authorities will not issue completion certificate to the project or component thereto and shall not sanction any new building plans in the residential colony for any



- plot/flat/house/shop/any other component of this project.
- c) The Punjab State Power Corporation Limited Authorities be directed not to issue any new electric connection in the premises of project proponent.
 - d) All the above authorities shall make specific entries in their respective records including Jamabandi/revenue records with respect to the above directions.
3. GLADA shall ensure that the sewage and municipal solid waste (MSW) generated from the project premises is managed, treated, and disposed of in an environmentally sound manner, strictly in compliance with the provisions of applicable environmental laws.
 4. The Punjab Real Estate Regulatory Authority (RERA) be informed about the grave violations of environmental laws being made by the project proponent with request to take appropriate actions as deemed fit under the provisions of their laws.
 5. Environmental Compensation shall be imposed to the project proponent for non-compliance of environmental norms for the further period of violation from 24.07.2024 upto the date of hearing (09.07.2025) and necessary orders be issued at the earliest.
 6. The project proponent shall deposit the Environmental Compensation of Rs. 3,55,23,438/- and Rs. 11,80,000/- earlier imposed and conveyed by the Board, within 10 days.
 7. In continuation of early correspondence made with revenue authorities, D.O letter be issued to the Deputy Commissioner, Ludhiana for early recovery of amount of Rs. 3,55,23,438/- and Rs. 11,80,000/- imposed as Environmental Compensation to the project proponent for recovery as arrears under Land Revenue Laws.
 8. Environmental Engineer, Regional Office-2, Ludhiana shall personally ensure that
 - (I) Environmental Compensation shall be got vetted from the EC Verification Committee of the Board and orders be issued, within 10 day
 - (II) Revenue Authorities make "Red Entry" in the Jamabandi explicitly mentioning that land registries and transfer of plots/flats/shops/any other component of this project is not permitted till further orders.
 - (III) Ensure that compliance of the Hon'ble National Green Tribunal Orders shall be made in true letter and spirit and reply shall be submitted well within timelines allowed.
 - (IV) Compliance of the all the above decisions of the hearing shall be made and action taken report is submitted within 20 days.
- 29) It is pertinent to mention here that the Hon'ble Supreme Court of India has considered the concept of Polluter Pay's Principle in Indian Council for Enviro Legal Action and Others v/s Union of India and Others (1996) 3SCC 212, Vellore Citizens Welfare Forum v/s Union of India (1996) 5 SCC 647 and held that Polluter Pay's Principle is accepted principle and part of environmental law of the country even without specific statute.



30) Thus, In view of the above recorded facts, the matter has been considered for imposition of Environmental Compensation for the period of violation from 24.07.2024 to 09.07.2025 (351 days) in accordance with the formula and methodology evolved by the Central Pollution Control Board and adopted by the Punjab Pollution Control Board. Minimum Environmental Compensation to be imposed as suggested by CPCB shall be Rs. 5,000/- per day. Accordingly, the amount of Environmental Compensation for the period of violation from 24.07.2024 to 09.07.2025 (Rs. 5,000 x 351 days) was calculated to be Rs. 17,55,000/-.

31) Therefore, the project proponent is hereby directed to deposit an amount of Rs. 17,55,000/- as Environmental compensation for the period of violation from 24.07.2024 to 09.07.2025 with the office of the Punjab Pollution Control Board within 15 days, from the date of receipt of this order, failing which, the Board shall be constrained to initiate necessary action for recovery of the amount of Environmental Compensation by adopting coercive measures, thereafter.

32) Take notice that no further intimation or reminder will be issued by the Board in this regard. Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana is directed to ensure compliance of directions issued in the case. A copy of this order be supplied to all the concerned for compliance.


(Reena Gupta)
Chairperson